(1)

SPECIAL ADHESIVE SPECIAL ADHESIVE SPECIAL ADHESIVE SPECIAL ADHESIVE

## [NATIONAL] GREEN TRIBUNAL

## EASTERN ZONE BENCH, KOLKATA

NOTARY DHANBAD

**IN THE MATTER OF:**

**O.A No. 437/2023** (O.A No. 68/2023/EZ)

**TRIBUNAL ON ITS OWN MOTION**

**...Applicant**

**-VERSUS-**

**STATE OF JHARKHAND & ORS.**

**...Respondents**

Sl.No. 46 Dt. 03 JUL 2023

## AFFIDAVIT OF COMPLIANCE FILED BY DEPUTY COMMISSIONER / DISTRICT MAGISTRATE, DHANBAD, JHARKHAND.

I, Mihir Salkar, Son of Bibhuti Salkar aged about 31 years, by Religion - Christian by Occupation – District Mining Officer, Dhanbad, Government of Jharkhand, having its office at District Mining Office, Dhanbad, Combined Building, Dhanbad- 826001, and Jharkhand, do hereby solemnly affirm and state as follows:

1. That I am the District Mining Officer, Dhanbad, Jharkhand and I am aware of the facts in the instant case and as such I am competent to make and affirm the instant Affidavit of Compliance on behalf of Deputy Commissioner/District Magistrate, Dhanbad, Jharkhand.

2. That I am a law abiding Citizen of India and very much respect the Constitution and Judicial System of India.

MEENA TIWARI NOTARY Regd. No.- 10316/13 Govt. of India DHANBAD, JHARKHAND

Scanned with OKEN Scanner

(2)

3. That present reply is being filed in compliance with the direction issued by the Deputy Registrar, National Green Tribunal, Principal Bench dated 12.06.2023.

4. That the M/s Bharat Coking Coal Limited (BCCL) a subsidiary of Coal India Limited is a company that is carrying out Coal Mining Operations in the Dhanbad district of Jharkhand. The company has acquired various coal mines through the Coking Coal Mines (Nationalisation) Act, 1972, the Coal Mines (Nationalization) Act, 1973, and The Coal Bearing Areas (Acquisition and Development) Act, 1957, etc.

5. That M/s BCCL has acquired the Bowra South Colliery under the provisions of the Coking Coal Mines (Nationalization) Act, 1972 the said colliery is listed in entry no. 18 of the schedule appended to the aforesaid act.

   Xerox Copy of the schedule is attached herewith and marked as **"AnnexureA"**.

6. That M/s BCCL has obtained Environmental Clearances from the Ministry of Environment & Forests, Government of India, and Consent to operate from the Jharkhand State Pollution Control Board, Ranchi for Cluster X, a group of 6 mines which includes Bhowra Colliery.

That on 09.06.2023 news of some incident of slope failure in Bhowra Colliery of M/s BCCL, came to notice from different sources, local media and local administration. To examine the accident site a two-member committee constituting the Circle Officer, Jharia, and Sub Divisional Police

MEENA TIWARI
NOTARY
Regd. No.- 10316/13
Govt. of India
DHANBAD, JHARKHAND

Scanned with OKEN Scanner

Officer, Sindri was formed vide office order, memo no. 617/GO dated 09.06.2023 by the Dy. Commissioner, Dhanbad, with a direction to submitthe report within 24 hours.

Xerox Copy of the office order issued vide memo no. 617/GO dated 09.06.2023 by the office of Dy. Commissioner, Dhanbad is attached here and marked as "**Annexure B**".

8. That a Joint report by the Circle Officer, Jharia, and Sub Divisional Police Officer, Sindri after the due inquiry was submitted vide letter no. 880 dated10.06.2023 of Circle Officer, Jharia which is self-explanatory. Which is forwarded to the Chairman-cum-Managing Director, M/s BCCL vide officeletter no. 636/GO dated 13.06.2023 and to Senior Superintendent of Police, Dhanbad vide office letter no. 637/GO dated 13.06.2023 for further lawfulaction.

   Xerox Copy of letter no. 880 dated 10.06.2023 letter no. 636/GO dated 13.06.2023 and letter no. 637/GO dated 13.06.2023 are attached here and marked as "**Annexure C Collectively**".

9. That the Chief Vigilance officer, CIL vide his letter no 1710-1729 dated 29.03.2018 has issued an SOP for IT initiatives implemented for surveillance like GPS/GPRS/RFID/CCTV/VTS Etc. in CIL and its subsidiaries. The GM, IED, M/s BCCL vide his letter no 729-748 dated 16.02.2022 has issued an SOP to prevent unauthorized entry in mine premises of BCCL. The BCCL has also formed an SOP for Outsourcing mines, Responsibility, and Execution – Outsourcing agency of BCCL mines under HoE and Transport contracts. As per these, the access controlto the lease area and to prevent unauthorised entry in lease area and action

MEENA ... NOTARY Regd. No. 10315/13 Govt. of India DHANBAD, JHARKHAND

Scanned with OKEN Scanner

thereon is responsibility of the lessee (BCCL) and its outsourcing agency/MDO.

Xerox Copy of all the above-mentioned SOPs are attached here and marked as **"Annexure D Collectively"**.

10. That the Project Officer of Bhowra South Colliery, M/s BCCL vide his letter no. 713 dated 10.06.2023 has lodged an FIR at bearing no. 121/2023with regard to the incident that happened at Bhowra South Colliery on 09.06.2023 and a joint inspection report by the colliery management havingthe signature of General Manager E.J Area, M/s BCCL along with a specialreport regarding landslide in Bhowra Area by Commandant/ADM, CISF unit BCCL, Dhanbad dated 09.06.2023 submitted to General Manager/Security, BCCL, Dhanbad was also submitted by him.

Xerox Copy of letter no. 713 dated 10.06.2023 of PO, South Bhowra Colliery, M/s BCCL, the Joint inspection report of the General Manager, EJ Area, M/s BCCL, and special report regarding landslide in Bhowra Area by Commandant/ADM, CISF unit BCCL are attached herewith and marked as **"Annexure E Collectively"**.

11. That the enclosure of O.A 437/2023 attached with the notice served by the Deputy Registrar, NGT, Principal Bench dated 12.06.2023 mentions that:-" *Since as per media reports, illegal coal mining appears in violation of environmental norms and the victims are required to be compensated under section 15 of the NGT Act on the pattern of orders passed by this tribunal ..............*"

MEENA TIWARI NOTARY Regn. No. 1031643 Govt. of India DHANBAD, JHARKHAND

Scanned with OKEN Scanner

It is to be humbly submitted to this court that the said accident site as reported, by BCCL in its FIR complaint to the police (as detailed in above para 8) is within the mining leasehold area of M/s BCCL for which the company has obtained the Environmental Clearance and Consent to Operate from the competent authorities.

The Rule 2 (c) of MCR, 2016 defines illegal mining which is as follows:-

> " "**illegal mining**" *means any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a mineral concession as required under sub-section (1) of section 4:*"

As per above the said incident does not appear to be covered by the purviewof sub-section (1) of section 4 of the MMDR, Act 1957, as the said incidentprima facie appears to have happened within mining lease area. However,for the violations of the other applicable acts/rules w.r.t to the incident that happened on 09.06.2023 an FIR has been lodged by the Project Officer of Bhowra South Colliery, M/s BCCL, which is under investigation by the Police Department.

12. That for stopping unauthorized entries and theft of coal from the lease hold area of M/s BCCL various directions through meetings and letters were already issued to M/s BCCL. The same is the duty of the owner, agent, and manager as mentioned under section 18 of the Mines Act, 1952.

Xerox Copy of a few directions issued by letter no. 1270, dated 20.04.2022, 3132 dated 03.12.2022 are attached here and marked as **Annexure F series.**

MEENA TIWARI NOTARY Regd. No. Govt. of India DHANBAD JHARKHAND

Scanned with OKEN Scanner

13. That the answering respondent is obliged to seek leave to file any further affidavits, if required, as per the direction of the Hon'ble Tribunal.

14. I state that the statements contained in paragraph Nos. 1 and 2 are true to my knowledge, the statements contained in paragraph Nos. 3 to 12 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

## VERIFICATION

I, Mihir Salkar, Son of Bibhuti Salkar aged about 31 years, by Religion - Christian by Occupation – District Mining Officer, Dhanbad Government of Jharkhand, having its office at District Mining Office, Dhanbad, Combined Building, Dhanbad- 826001,Jharkhand and that I am dealing with the connected records of the case in possession of the office of Deputy Commissioner/District Magistrate, Dhanbad,Government of Jharkhand.

Date: 03.07.2023

Place: DHANBAD

Mihir Salkar
(MIHIR SALKAR)
Signature

Identified by me:
Advocate
03/07/2023

T K SARKAR (Adv.)
E No.2202 / 2000

MEENA TIWARI
NOTARY
Regd. No.- 10316/13
Govt. of India
DHANBAD, JHARKHAND

NOTARY
DHANBAD
Authorised.
U/S 297 (I) (C) of the Cr.P.C. 1973
(Act No. 11 of 1974) & u/s (8) (I)
(Act No. 53 of 1952)

Scanned with OKEN Scanner

ADVOCATES CLERK WELFARE FUND ₹5 पाँच रुपये FIVE RUPEES

अधिवक्ता कल्याण कोष ADVOCATES WELFARE FUND STAMP ₹15 पंद्रह रुपये RUPEES FIFTEEN

MEENA TIWARI NOTARY Regd. No.: 10316/13 Govt. of India DHANBAD, JHARKHAND

MEENA TIWARI NOTARY Regd. No.: 10316/13 Govt. of India DHANBAD, JHARKHAND

EQUALITY, LIBERTY AND JUSTICE
SINCE 1908
DHANBAD BAR ASSOCIATION

MEENA TIWARI NOTARY Regd. No.: 10316/13 Govt. of India DHANBAD, JHARKHAND

ENRL. NO. ...................

DBA DHANBAD BAR ASSOCIATION

DHANBAD BAR ASSOCIATION

247431

Scanned with OKEN Scanner

Annexure A

THE FIRST SCHEDULE

(*See* sections 4 and 10)

| Sl. No. | Name of the mine | Location of the mine | Name and address of the owners of the mine | Amount (in rupees) |
|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Dhori (EB-I) | Post Office Bermo, District Hazaribagh. | Ownership under dispute. | 6,77,500 |
| 2. | Kalyani Seleted Kargali (EB-2) | Post Office Pichri, District Hazaribagh. | Gouri Shanker and Others, Post Office Bermo, Hazaribagh. | 7,19,000 |
| 3. | Khas Dhori (EB-3) | Post Office Pichri, District Hazaribagh. | Khas Dhori Colliery Company, Post Office Katrasgarh, Dhanbad. | 4,07,000 |
| 4. | Pipradih (EB-4) | Post Office Gomia, District Hazaribagh. | Pacific Coal Company, Post Office Gomia, District Hazaribagh. | 14,13,500 |
| 5. | Pichri (EB-5) | Post Office Pichri District Hazaribagh. | Pichri Colliery Company Private Limited Post Office Bermo, Hazaribagh. | 3,21,800 |
| 6. | Selected Dhori (EB-6) | Post Office Bermo, District Hazaribagh. | Selected Dhori Colliery, Post Office Katrasgarh, Dhanbad. | 7,43,500 |
| 7. | Turiyo (EB-7) | Post Office Turiyo, District Hazaribagh. | Bhubaneswar Singh and Shivdayal Rathi, Post Office Jharia, Dhanbad. | 5,74,000 |
| 8. | Tarmi (EB-8) | Post Office Turiyo, District Hazaribagh. | Tarmi Colliery Company, Industrial Bank Building, Post Office Jharia, Dhanbad. | 8,30,500 |
| 9. | Albion (J-1) | Post Office Karmatand | Albion Colliery Company, Post Office Karmatand, Dhanbad. | 4,02,000 |
| 10. | Bokaro Jharia (J-2) | Post Office Karmatand | Messrs. Agarwalla Brothers, Post Office Karmatand, Dhanbad. | 4,64,000 |
| 11. | North Damuda (J-3) | Post Office Nudkhurkee | Hazaribagh Coal Syndicate Private Limited, Post Office Jharia, Dhanbad. | 8,39,300 |
| 12. | Kessurgarh (J-4) | Post Office Nudkhurkee | Manbhoom Coal Syndicate Limited, Post Office Jharia, Dhanbad. | 27,50,000 |
| 13. | Madhuband (J-5) | Post Office Nudkhurkee | | |
| 14. | Kankanee (J-67) | Post Office Bansjora | | |
| 15. | Pootkee (J-69) | Post Office Kusunda | | |
| 16. | Amlabad (J-188) | Post Office Bhowrah | | 1,97,99,500 |
| 17. | Bhowrah North (J-189) | | Oriental Coal Company Limited, 25, Brabourne Road, Calcutta-1. | |
| 18. | Bhowrah South (J-190) | Post Office Bhowrah | | |
| 19. | Mohalbani (J-191) | | | |
| 20. | Begunia (R-6) | Post Office Barakar, District Burdwan. | | |
| 21. | Khas Benedih (J-6) | Post Office Nawagarh | K. C. Mukherjee and Others, Post Office Hirapur, Dhanbad. | 2,88,000 |

SL-55

24.06.023

झारखण्ड सरकार

# उपायुक्त–सह–जिला दण्डाधिकारी का कार्यालय, धनबाद।

(जिला गोपनीय शाखा)

दूरभाष:0326–2312401(O),2312601(R), 9471191601(M) Email : dc-dha@nic.in

## –:आदेश:–

स्थानीय प्रशासन एवं विभिन्न स्रोतों से भारत कोकिंग कोल लिमिटेड के अन्तर्गत ईस्ट झरिया क्षेत्र के भौंरा क्षेत्र में चाल धँसने की घटना की सूचना प्राप्त हो रही है। सूचनानुसार घटना का क्षेत्र बी0सी0सी0एल0 के माइनिंग क्षेत्र अन्तर्गत है। पूर्व में समय–समय पर बी0सी0सी0एल0 प्रबंधन को माइनिंग क्षेत्र में अनाधिकृत लोगों के प्रवेश पर रोक हेतु एवं प्रतिबंधित क्षेत्र में अवैध प्रवेश पर विधि सम्मत कार्रवाई हेतु दिशा–निदेश दिये गये हैं।

उपरोक्त घटना एवं घटना के कारण, सूचित सुरक्षा उपायों में चूक आदि की जाँच हेतु निम्नप्रकार एक जाँच दल का गठन किया जाता है:–

1. अंचल अधिकारी, झरिया।
2. अनुमण्डल पुलिस पदाधिकारी, सिंदरी।

उपरोक्त जाँच दल 24 घंटे के अन्दर जाँच प्रतिवेदन अधोहस्ताक्षरी को समर्पित करेंगे। संबंधित क्षेत्र के महाप्रबंधक बी0सी0सी0एल0 उक्त मामले में जाँच दल को सभी आवश्यक सहयोग करेंगे।

9/6/23
उपायुक्त, धनबाद।

ज्ञापांक 617 /गो0, धनबाद, दिनांक 09/06/23

प्रतिलिपि:– अंचल अधिकारी, झरिया/अनुमण्डल पुलिस पदाधिकारी, सिंदरी को सूचनार्थ एवं अनुपालनार्थ प्रेषित।

प्रतिलिपि:– वरीय पुलिस अधीक्षक, धनबाद को घटना के आलोक में विधि सम्मत कार्रवाई हेतु सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि:– महाप्रबंधक, इस्ट झरिया क्षेत्र को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि:– अध्यक्ष–सह–प्रबंध निदेशक, बी0सी0सी0एल0, धनबाद को सूचनार्थ प्रेषित। अनुरोध है कि बी0सी0सी0एल0 के निर्धारित मापदंडों के अनुसार मामले की जाँच कराते हुए क्षेत्रीय प्रबंधन/आउटसोंर्सिंग कंपनी के स्तर पर हुई चूक के बिन्दु पर यथावश्यक जाँच कर मामले नियमानुसार विधि–सम्मत कार्रवाई करने का व अधोहस्ताक्षरी को अवगत कराने का कष्ट करेंगे।

9/6/23
उपायुक्त, धनबाद।

Annexure C

झारखण्ड सरकार

# उपायुक्त–सह–जिला दण्डाधिकारी का कार्यालय, धनबाद।

(जिला गोपनीय शाखा)

दूरभाष : 0326–2312401(O), 2312601(R), Email : dc-dha@nic.in

cl-57

पत्रांक 637 / गो0, धनबाद, दिनांक 13/06 / 2023

प्रेषक,

संदीप सिंह, भा0प्र0से0
उपायुक्त, धनबाद।

24-06-023

सेवा में,

वरीय पुलिस अधीक्षक,
धनबाद।

विषयः– भारत कोकिंग कोल लिमिटेड के अंतर्गत ईस्ट झरिया क्षेत्र के भौंरा में दिनांक 09.06.2023 को चाल धँसने की घटना के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि भारत कोकिंग कोल लिमिटेड के अंतर्गत ईस्ट झरिया क्षेत्र के भौंरा में दिनांक 09.06.2023 को चाल धँसने की घटना की सूचना के आलोक में इस कार्यालय के आदेश ज्ञापांक 617/गो0, दिनांक 09.06.2023 द्वारा दो सदस्यीय जाँच दल (अंचल अधिकारी झरिया एवं अनुमण्डल पुलिस पदाधिकारी, सिंदरी) से जाँच करायी गई। उनके द्वारा समर्पित जाँच प्रतिवेदन पत्रांक 880, दिनांक 10.06.2023 को इस पत्र के साथ संलग्न कर भेजा जाता है। उल्लेखनीय है कि माननीय NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH FARIDKOT HOUSE, COPERNICUS MARG NEW DELHI द्वारा उक्त मामले को संज्ञान में लिया गया है व मामले की सुनवाई माननीय NGT के **Eastern Zone Bench** कोलकाता में दिनांक 04.07.2023 को निर्धारित की गई है। (छायाप्रति संलग्न)

प्राप्त सूचनानुसार उक्त मामले में बी0सी0सी0एल0 प्रबंधन द्वारा FIR भी दर्ज कराई गई है। (छायाप्रति संलग्न )

अतः उक्त द्विसदस्यीय जाँच समिति के जाँच प्रतिवेदन के आलोक में मामले में यथावश्यक विधिसम्मत कार्रवाई करने व कृत कार्रवाई से अधोहस्ताक्षरी को भी अवगत कराने का कष्ट करेंगे।

अनु0– यथोपरि।

विश्वासभाजन

13/6/23

उपायुक्त, धनबाद।

झारखण्ड सरकार

# उपायुक्त–सह–जिला दण्डाधिकारी का कार्यालय, धनबाद।

(जिला गोपनीय शाखा)

दूरभाष : 0326–2312401(O), 2312601(R), Email : dc-dha@nic.in

पत्रांक 636 / गो0, धनबाद, दिनांक 13/06 / 2023

प्रेषक,

संदीप सिंह, भा0प्र0से0
उपायुक्त, धनबाद।

सेवा में,

अध्यक्ष–सह–प्रबंध निदेशक,
भारत कोकिंग कोल लिमिटेड, धनबाद।

विषयः– भारत कोकिंग कोल लिमिटेड के अंतर्गत ईस्ट झरिया क्षेत्र के भौंरा में दिनांक 09.06.2023 को चाल धँसने की घटना के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि विभिन्न माध्यमों से बी0सी0सी0एल0 के पूर्वी झरिया क्षेत्र अन्तर्गत भौंरा 12 नम्बर वस्ती के पास 3 पीट और **4-A** पैच **Open Cast Mining** क्षेत्र में चाल धँसने की घटना की सूचना प्राप्त होने पर स्थानीय प्रशासन व पुलिस टीम (अंचल अधिकारी, झरिया व अनुमण्डल पुलिस पदाधिकारी, सिन्दरी) द्वारा बी0सी0सी0एल0 व सी0आई0एस0एफ0 के पदाधिकारी के साथ दिनांक 09.06.2023 को संभावित घटनास्थल का निरीक्षण किया गया था। तद्नुसार विषयगत मामले में जाँच हेतु इस कार्यालय के आदेश ज्ञापांक 617/गो0, दिनांक 09.06.2023 द्वारा अंचल अधिकारी, झरिया व अनुमण्डल पुलिस पदाधिकारी, सिन्दरी की दो सदस्यीय जाँच समिति गठित की गई थी। अंचल अधिकारी झरिया के पत्रांक 880, दिनांक 10.06.2023 द्वारा संयुक्त जाँच प्रतिवेदन समर्पित की गई है। (छायाप्रति संलग्न) उल्लेखनीय है कि माननीय NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH FARIDKOT HOUSE, COPERNICUS MARG NEW DELHI द्वारा उक्त मामले को संज्ञान में लिया गया है व मामले की सुनवाई माननीय **NGT** के **Eastern Zone Bench** कोलकाता में दिनांक 04.07.2023 को निर्धारित की गई है। (छायाप्रति संलग्न)

प्राप्त सूचनानुसार उक्त मामले में बी0सी0सी0एल0 प्रबंधन द्वारा **FIR** भी दर्ज कराई गई है। (छायाप्रति संलग्न )

अतः उक्त द्विसदस्यीय जाँच समिति के जाँच प्रतिवेदन के आलोक में मामले में यथावश्यक विधिसम्मत कार्रवाई करने व कृत कार्रवाई से अधोहस्ताक्षरी को भी अवगत कराने का कष्ट करेंगे।

अनु0– यथोपरि।

विश्वासभाजन

13/6/23

उपायुक्त, धनबाद।

झारखण्ड सरकार

# अंचल अधिकारी का कार्यालय, झरिया।

दूरभाष संख्या–25272 (झारनेट) ई–मेल :– co_jharia@rediffmail.com

पत्रांक.....880...../ दिनांक.....10..... / .....06.. / 2023

प्रेषक,

प्रमेश कुशवाहा, **झा0प्र0से0**
अंचल अधिकारी,
झरिया।

सेवा में,

उपायुक्त,
धनबाद।

विषय :– संयुक्त जाँच प्रतिवेदन का प्रेषण।

प्रसंग :– भवदीय आदेश ज्ञापांक–617(गो0) दिनांक–09.06.2023

महाशय,

उपयुक्त विषयक प्रासंगिक पत्र के आलोक में भारत कोकिंग कोल लिमिटेड के अंतर्गत ईस्ट झरिया क्षेत्र के भौंरा में दिनांक–09.06.2023 को चाल धसने की घटना के संबंध में संयुक्त जाँच प्रतिवेदन इस पत्र के साथ संलग्न कर भवदीय को भेजा जा रहा है।

अनु0–यथोपरि।

विश्वासभाजन,

10/06/23

(अभिषेक कुमार)
अनुमंडल पुलिस पदाधिकारी,
सिंदरी

विश्वासभाजन

10/6/23

(प्रमेश कुशवाहा)
अंचल अधिकारी,
झरिया।

532
13/06/2023

उपायुक्त, धनबाद के आदेश ज्ञापांक–617(गो0) दिनांक–09.06.2023 के आलोक में आज दिनांक–10.06.2023 को अनुमंडल पुलिस पदाधिकारी, सिन्दरी के साथ अंचल अधिकारी, झरिया का संयुक्त जाँच प्रतिवेदन ।

यह घटना दिनांक–09.06.2023 को पूर्वाहन लगभग 09:00 बजे की है। घटना स्थल भौंरा 12 नं0 बस्ती के पास 3 पीट और 4-A पैच के पास का Open Cast Mining परिसर के अंदर का क्षेत्र है। जिसकी नजरी नक्शा संलग्न है।

1. महाप्रबंधक कार्यालय भौंरा में श्री सिदार्थ शंकर दास, महाप्रबंधक, पूर्वी झरिया क्षेत्र भौंरा, श्री बिनोद पाण्डेय, परियोजना पदाधिकारी, भौंरा साउथ तथा नार्थ, श्री प्रदीप राघोर्टे, क्षेत्रीय सुरक्षा पदाधिकारी भौरा, श्री रामेश्वर प्रसाद, सुरक्षा पदाधिकारी, भौंरा 4-A पैच के द्वारा अपना लिखित बयान दर्ज कराया गया है, जो संलग्न है।
2. श्री सरोज यादव के द्वारा लिखित बयान दर्ज कराया गया, जो निम्नवत है –
   मैं श्री सरोज यादव पिता श्री अर्जुन यादव उम्र–25 वर्ष, सा0–भौंरा 16 नं0 थाना–भौंरा ओ0पी0 जिला–धनबाद, मेरा पुत्र जितेन्द्र उम्र–9–10 वर्ष खेलने के क्रम में माइंस में गिर गया, जिससे चोट लगने से उसकी मृत्यु हो गई। इसके अलावा मेरे घर का कोई घायल नहीं हुआ है। इसके अलावा अन्य लोगों के मरने या घायल होने की जानकारी मुझें नहीं है और घटना के संबंध में विशेष जानकारी नहीं है।
   उपरोक्त बयान पढ़वाकर सुन लिया एवं सही पाकर पुरे होशोहवास में अपना हस्ताक्षर किया।
3. श्री अर्जुन यादव के द्वारा लिखित बयान दर्ज कराया गया, जो निम्नवत है –
   मैं अर्जुन यादव पिता स्व0 सुरज यादव उम्र–59 वर्ष लगभग पता भौंरा 16 नं0 थाना–भौंरा ओ0पी0 जिला–धनबाद मेरा पोता जितेन्द्र कुमार यादव उम्र–9–10 वर्ष खेलने के क्रम में माइंस में गिर गया जिससे चोट लगने से उसकी मृत्यु हो गई। इसके आलवा मेरे घर का कोई घायल नहीं हुआ है। इसके अलावा अन्य लोगों के मरने या घायल होने की जानकारी मुझें नहीं है और घटना के संबंध में विशेष जानकारी नहीं है।
   उपरोक्त बयान पढवाकर सुन लिया एवं सही पाकर पुरे होशोहवास में अपना अगुंठा का निशान लगाया।
4. श्री धीरेन्द्र सिंह, सुपरवाईजर, देव प्रभा, आउटसोर्सिंग, प्रा0लि0 के द्वारा लिखित बयान दिया गया है, जो निम्नवत् है :–
   मैं धीरेन्द्र सिंह पिता स्व0 ललन सिंह उम्र–42 वर्ष, पता आदर्श नगर शिमलाबहाल थाना–झरिया पो0–झरिया जिला धनबाद देवप्रभा कंस्ट्रकशन प्राइवेट लिमिटेड में फिल्ड सुपरवाईजर हूँ। दिनांक–09.06.2023 को घटना की जानकारी अपने कर्मी एवं समाचार माध्यमों से हुई। जिस जगह घटना घटी है, वह मेरा कट लाईन से बाहरी इलाका है। स्थानीय नेता के शिकायत पर DGMS के द्वारा उस क्षेत्र के सटे मेरे आवंटित क्षेत्र में कार्य करने से रोक लगाया गया है। स्थानीय कोयला चोरी करने वाले के बारे में मेरे द्वारा दुरभाष पर एवं मौखिक स्थानीय भौंरा थाना एवं बी0सी0सी0एल0 को शिकायत किया गया है। Fencing हमलोगों के द्वारा किया जाता है। उक्त स्थल पर Fencing किया गया था, परन्तु उसे तोड दिया गया था। Mining Project Area में तीन–चार सुरक्षा कर्मी रहता है। जिसके देखरेख में Mining का संचालन किया जाता है। CCTV कैमरा उस क्षेत्र में एवं माइंस क्षेत्र में नहीं है। माइंस में कर्मी एवं वाहन का एक ही प्रवेश एवं निकास है। सुरक्षा कर्मी को Fluorescent jacket दिया गया है। घटना के बारे में विशेष जानकारी यथा कैसे घटना घटी है एवं कितने लोगों घायल हुए है, इसकी जानकारी नहीं है। मेरे कंपनी के द्वारा किसी को किसी प्रकार की राशि नहीं दी गई है।

घटना स्थल का संयुक्त निरीक्षण के क्रम में देखा गया कि घटना स्थल के पास का माइंस का Fencing टुटा हुआ है। अगल बगल इलाके मे Fencing ड्राम के बीच से पुराना बिजली तार पास कर किया गया है। जबकि माइंस इलाका के सुरक्षा एवं किसी अनाधिकृत व्यक्ति के प्रवेश को रोकने एवं जानवरों के जान माल की सुरक्षा के लिए Barbet/Consentina Wire से विधिवत Fencing एवं सुरक्षा के अन्य कारगार उपाय किया जाना उचित प्रतीत होता है। माइंस इलाके में CCTV कैमरा कहीं नहीं देखा गया, BCCL प्रबंधन एवं आउटसोर्सिंग एजेंसी के प्रतिनिधि द्वारा बताया गया कि माइंस क्षेत्र में एवं घटना स्थल के तरफ कहीं CCTV कैमरा नहीं लगाया गया है। माइंस क्षेत्र की निगरानी CISF के द्वारा एवं आउटसोर्सिंग एजेंसी के सुरक्षा कर्मी के द्वारा भ्रमण कर किया जाता है। माइंस के अंदर कर्मी एवं वाहन प्रवेश एवं निकास एक ही स्थान पर जहाजटांड जानेवाली सड़क के तरफ है। घटना स्थल के पास वाले स्थान पर ड्राम में खतरा का सूचना प्रदर्शित देखा गया, किन्तु किसी प्रकार का विधिवत सूचना पट्ट नहीं देखा गया।

माइंस इलाके में CISF की सुरक्षा कर्मी के द्वारा गश्ती किया जाता है। 4-A पैच के बगल में 3 पीट मांइस है जो बंद है, जिससे होकर 4-A पैच का OB को Dump करने के लिए आउटसोर्सिंग का वाहन आना–जाना करता है। दिनांक–09.06.2023 के घटना के संबंध में श्री बिनोद कुमार पाण्डेय, परियोजना पदाधिकारी भौंरा (दक्षिण) कोलियरी के द्वारा प्राप्त प्रतिवेदन के आधार पर भौंरा ओ0पी0 में प्राथमिकी दर्ज कराया गया है (प्रति संलग्न), जिसका अनुसंधान किया जा रहा है। स्थानीय समाचार पत्रों में मृतकों एवं घायलों की छपी खबर के बारे में स्थानीय लोगों के द्वारा अनभिज्ञता व्यक्त की गई। स्थानीय समाचार पत्र में प्रकाशित एवं अन्य घायल एवं अन्य मृत व्यक्ति का कोई दावेदार उपस्थित नहीं हुआ, परन्तु इस संबंध में जानकारी प्राप्त करने का प्रयास किया जा रहा है, जानकारी प्राप्त होने पर विधिसम्मत कार्रवाई किया जाएगा। बंद खदान के देखभाल की जिम्मेदारी संबंधित BCCL प्रबंधन की है एवं चालू माइंस के देखभाल की जिम्मेदारी संबंधित आउटसोर्सिंग एजेंसी की है, जिसका पर्यवेक्षण BCCL प्रबंधन के द्वारा किया जाना है। घटना स्थल बंद खदान एवं चालू खदान दोनों के नजदीक खदान क्षेत्र के अंदर है। जिससे BCCL प्रबंधन एवं आउटसोर्सिंग एजेंसी दोनों की माइंस की सुरक्षा की जबावदेही बनती है। BCCL प्रबंधन एवं आउटसोर्सिंग एजेंसी के सुरक्षा कर्मी की उपस्थिति पंजी की मांग करने पर नहीं उपलब्ध कराया गया।

उपरोक्त तथ्यों, स्थानीय पूछताछ एवं घटना स्थल के निरीक्षण से प्रतित होता है कि दिनांक–09.06.2023 को पूर्वाहन लगभग 09:00 बजे भौंरा 12 नं0 बस्ती के नजदीक पूर्वी झरिया क्षेत्र के भौंरा 3 पीट – 4-A पैच माईन्स क्षेत्र के अन्दर घटना घटित हुई है।

प्रथम दृष्टया यह घटना BCCL प्रबंधन एवं संबंधित देवप्रभा आउटसोर्सिंग एजेंसी के माइंस की सुरक्षा के प्रति लापरवाही प्रतीत होती है।

अतः जाँच प्रतिवेदन सभी अनुलग्नक सहित सादर समर्पित।

अनु0–यथोपरि।

10/06/23
अनुमंडल पुलिस पदाधिकारी,
सिंदरी।

10/6/23
अंचल अधिकारी,
झरिया।

## परियोजना पदाधिकारी भौरा (उत्तर व दक्षिण ) कोलियरी का बयान , 09.06.2023 कि घटना के संदर्भ में।

मैं, विनोद कुमार पांडेय, परियोजना पदाधिकारी भौरा साउथ तथा नॉर्थ के चार्ज में 30 जनवरी 2023 से पदस्थापित हूं ।

भौरा साउथ में एक 4 A पैच चलता है जिसके पूर्वी भाग में 12 नंबर बस्ती के तरफ 3 पीट तक फायर है जिसकी वजह से उस भाग का काम 18. 4. 2023 से डीजीएमएस द्वारा बंद कर दिया गया है । इस आग से ठीक सटे भाग में बगल के बस्ती के लोगों के द्वारा कोयला चोरी किया जाता है जिसको रोकने के लिए वहां के कच्चा रोड को काटकर खत्म कर दिया गया था वहां पर ड्रम और लोहे तार से फेंसिंग, खतरा लिखकर लगा दिया गया है ।फिर भी उन लोगों के द्वारा वहां बीच-बीच में कैसे भी उतर कर कोयला चोरी किया जाता रहा। सीआईएसफ का QRT खदान सरफेस पर रेगुलर पेट्रोलिंग करता है । जब सीआईएसफ आता है तो लोग भाग जाते हैं सीआईएसफ जाते ही फिर आ जाते हैं। खदान में घुसने का एकमात्र रास्ता जहाज टांड़ वाले रोड की तरफ से है जहां पर कोयला डिपो है जिसमें CCTV सीसीटीवी कैमरा लगा हुआ है एवं सीआईएसफ का परमानेंट पोस्ट भी है।

दिनांक 09.04.2023 को लगभग 10:30 बजे सुबह महाप्रबंधक महोदय द्वारा सूचना मिली कि भौरा थानेदार साहब बोल रहे हैं कि वहां एक दो आदमी दब गया है । मैं नीचे फेस से उस जगह तक एक मशीन भेजा तथा उस जगह पर गिरे हुए मलवा जो कि अवैध खनन के कारण गिरा प्रतीत होता है को हटवाया लेकिन वहां मलवा के अतिरिक्त कुछ मिला नहीं बाद में लगभग 1:30 बजे पता चला कि एरिया ऑफिस के गेट पर कुछ लोग एक शव लेकर प्रदर्शन कर रहे हैं तथा बोल रहे हैं कि यह वही से दबा हुआ निकाला गया है 3:30 बजे के लगभग पता चला कि उसको लेकर एरिया ऑफिस गेट से चले गए इस घटना की प्राथमिक रिपोर्ट भौरा थाना को दिनांक 10.06.2023 को दिया गया ।

10/6/23

बिनोद कुमार पाण्डेय
परियोजना पदाधिकारी,

निबंधित/त्वरित डाक

भारत सरकार /Government of India
श्रम एवं रोजगार मंत्रालय /Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय /Directorate General of Mines Safety
क्षेत्र सं. III, मध्य अंचल/Region No. III, Central Zone, Dhanbad
Email ID-dir.czr3.dgms@gmail.com

पत्र संख्या-डी०आर-III/010157/Com.Enq /2023/ धनबाद, दिनांक .04.2023

प्रेषक,

खान सुरक्षा उपनिदेशक,

क्षेत्र संख्या-III, मध्य अंचल,

धनबाद।

सेवा में,

अभिकर्ता, भौरा (साउथ) कोलियरी,
मैं० भारत कोकिंग कोल लिमिटेड,
पो० भौरा, जिला धनबाद,
झारखण्ड ।

विषय:- **Complaint enquiry of Bhowra (South) Colliery of M/s. BCCL made by Shri Mithilesh Kumar, Dy. Director of Mines Safety, Region-III, Central Zone, DGMS, Dhanbad on 12.04.2023.**

महोदय,

Please refer to the above inspection made by undersigned on dated. 23.03.2023. During the course of inspection, following contraventions were observed: -

1. **Regulation 119(1) of the CMR-2017:** The opencast workings were found extended within 45m of hutments not belonging to the owner of the mine. The workings were extended up to 35m from nearest house in Patch 4A. Management is directed not to deploy any machinery or work within 45m of any structure/hutments/houses.
2. **Regulation 106(4) of the CMR-2017:** The height of first overburden bench in alluvial soil was 5m against a maximum permissible height of 3m.
3. **Regulation 101 of Coal Mine Regulation 2017 read with condition of Gazette notification 976(E) of 01.10.2018:**

   (i) Dimension of the parapet wall maintained along the haul road below the view point the view point of 4A patch to X seam was not as per the parameter specified in the Gazette notification 976(E).

   (ii) The gradient of haul road in the stretch of about 70m in the Western side of the patch 4A was about 1:10 which is steeper than 1:16.

   (iii) Two wheelers shall not be allowed to travel on the haul road made for trucks, tippers, dumpers or other mobile machinery.

4. **Regulation 143(13) of the CMR, 2017:** Dust extraction arrangement was not provided and wet drilling arrangement provided was not working at the drill machine working at the mine.

5. **Regulation 196(3) of the CMR-2017 read with permission granted vide letter no. 010157/CZ/Dhanbad Region No.III/2022/238514 dated 01.07.2022:**

(i) **Condition 3.0-** Permitted 100m line around the area was not physically marked in the field.

(ii) **Condition 15.4 of permission granted vide letter no 010157/CZ/Dhanbad Region No.III/2021/195446 dated 26.11.2021-** Pipe range containing water under pressure with connections at regular intervals was not provided in the area bounded by the coordinates 95740 N, 90300 E to 94608 N, 90332 E at 3rd ,4th and 5th bench to deal with fire.

6. **Regulation 134(6) of the CMR-2017:** Adequate measures and precautions were not taken to prevent, detect and combat the start and spread of mine fire by the management.

7. **Regulation 128(1) of the CMR-2017:** Opencast workings were not kept securely fenced, to avoid any inadvertent entry or fall of persons/animals into the opencast workings.

You are requested to take immediate action for rectification of aforesaid contraventions and submit the report to this Directorate indicating the manner in which the contraventions are rectified within 15 days from the date of issue of this letter.

भ व दी य

ह/-

(मिथिलेश कुमार),

खान सुरक्षा उपनिदेशक,

क्षेत्र संख्या-III, मध्य अंचल,

धनबाद।

पत्र संख्या-डी०आर-III/010157/Com.Enq /2023/208 धनबाद, दिनांक 20.04.2023

प्रतिलिपि सूचना और आवश्यक कार्यवाई हेतु प्रेषित:

1. प्रबंधक, भौरा (साउथ) कोलियरी, मैं० भारत कोकिंग कोल लिमिटेड, पो० भौरा, जिला धनबाद, झारखण्ड ।
2. महाप्रबंधक, पूर्वी झरिया एरिया, मेसर्स:- भारत कोकिंग कोल लिमिटेड, पो०-भौरा, जिला-धनबाद।
3. निदेशक तकनीकी, (पी०एंड पी०) एंव मनोनीत मालिक, भौरा (साउथ) कोलियरी, मै० भारत कोकिंग कोल लिमिटेड, कोयला भवन, कोयला नगर, जिला-धनबाद झारखंड।

भ व दी य

20/4/23

(मिथिलेश कुमार),

खान सुरक्षा उपनिदेशक,

क्षेत्र संख्या-III, मध्य अंचल,

धनबाद।

भारत सरकार /Government of India
श्रम एवं रोजगार मंत्रालय /Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय /Directorate General of Mines Safety
क्षेत्र सं. III, मध्य अंचल/Region No. III, Central Zone, Dhanbad
Email ID-dir.czr3.dgms@gmail.com

पत्र संख्या डी०आर-III/010198/Order/2023/ धनबाद, दिनांक .04.2023

प्रेषक,

खान सुरक्षा निदेशक,
क्षेत्र संख्या-III, मध्य अंचल,
धनबाद।

सेवा में,

निदेशक तकनीकी, (पी०एंड पी०) एंव मनोनीत मालिक,
भौरा (साउथ) कोलियरी,
भारत कोकिंग कोल लिमिटेड,
कोयला भवन, कोयला नगर,
जिला-धनबाद झारखंड।

विषय:- **Prohibitory Order under section 22(3) of the Mines Act, 1952 at opencast working of Patch 4A at Bhowra South Colliery of M/s BCCL.**

महोदय,

1.0 Please refer to inspection of opencast working of Patch 4A at **Bhowra South Colliery** of M/s. BCCL made by Mithilesh Kumar, Dy. Director of Mines Safety, Region 3, Central Zone, Dhanbad on 12.04.2023, where the following serious contraventions of provision of Coal Mines Regulations, 2017, were observed.

1.1 **Regulation 106(5) of Coal Mine Regulation 2017:** At the Eastern portion of 4A patch the area bounded by the Coordinates (A)95740 N, 90300 E (B)94624N, 90180E (C) 94566N, 90210E (D)94608 N, 90332 E, the coal bench of XI seam and OB benches below were merged to form a highwall upto 50m. Loose OB and boulders were found hanging at this part of highwall. Blazing fire was also observed in this area.

2.0 In view of the above, I am of the opinion that there is an urgent and immediate danger to the life and safety of the persons employed due to above serious contraventions.

जारी. ........2

3.0 I, therefore, by virtue of the power conferred on the Chief Inspector of Mines (as designated as Director General of Mines Safety) under section 22(3) of the Mines Act, 1952 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, hereby prohibit employment of persons at the Eastern portion of 4A patch in the area bounded by the Coordinates (A)95740 N, 90300 E (B)94624N, 90180E (C) 94566N, 90210E (D)94608 N, 90332 E of the opencast working of patch 4A at Bhowra (S) Colliery of M/s. BCCL till such time the above mentioned dangers are removed systematically to the satisfaction of the law and the order is vacated in writing. However, this order does not prohibit employment of such number of persons as may be required for systematic rectification of above-mentioned violations.

4.0 This order shall remain in force till such time the above mentioned danger is removed completely to the satisfaction of this Directorate and is withdrawn in writing.

5.0 This order does not prohibit employment of such persons who may be required to remove the contraventions under the supervision of mine manager and statutory persons down the line as per statue.

6.0 The work is removal of danger shall be down in the following manner:-

a) Formation of benches as required by Reg. 106 of Coal Mines Regulations 2017 shall be done from top downwards only.

b) No persons shall be engaged within 50 mtr from the bottom of high benches in the OB or coal where there is danger due to the fall of side.

c) All approaches to the bottom of the high sides shall be fences securely and effectively so as to prevent any inadvertent entry of persons.

d) Manager shall frame fire fighting plan as per Regulation 134(6) of CMR, 2017and the fire shall be dealt as per fire fighting plan.

7.0 A copy of this order is being sent to the Central Government as required under Sub Section 5 of Section 22 of the Miens Act, 1952.

8.0 You are requested to paste a copy of this order at conspicuous places in the mine for a period of not less than three weeks or till the vacation of this Order, whichever is earlier.

An acknowledgment of this order is requested.

भवदीय

(सागेप कुमार एम.आर)
खान सुरक्षा निदेशक
क्षेत्र सं०-III, मध्य अंचल,
धनबाद।

--3--

पत्र संख्या डी०आर-III/010157/Order/2023/194 धनबाद, दिनांक 18.04.2023

प्रतिलिपि सूचना और आवश्यक कार्यवाई हेतु प्रेषितः

1. प्रबंधक, भौरा (साउथ) कोलियरी, मैं० भारत कोकिंग कोल लिमिटेड, पो० भौरा, जिला धनबाद, झारखण्ड ।

2. महाप्रबंधक, पूर्वी झरिया एरिया, मेसर्स:- भारत कोकिंग कोल लिमिटेड, पो०-भौरा, जिला-धनबाद।

3. अभिकर्ता, भौरा (साउथ) कोलियरी, मैं० भारत कोकिंग कोल लिमिटेड, पो० भौरा, जिला धनबाद, झारखण्ड ।

18/04/23

(संदीप कुमार एम.आर)
खान सुरक्षा निदेशक
क्षेत्र सं०-III, मध्य अंचल,
धनबाद।

**(Typed Copy)**

भारत सरकार / **Government of India**

श्रम एवं रोजगार मंत्रालय / **Ministry of Labour & Employment**

खान सुरक्षा महानिदेशालय / **Directorate General of Mines Safety**

क्षेत्र सं0–**III** मध्य अंचल / **Region No.-III, Central Zone, Dhanbad**

***Email ID-dir.czr3.dgms@gmail.com***

*पत्र सं0–डी0आर0* / III / *010198* / Order / *2023* /   *धनबाद,*   *दिनांक–*   *04.2023*

प्रेषक,

खान सुरक्षा निदेशक,
क्षेत्र सं0–III, मध्य अंचल,
धनबाद।

सेवा में,

निदेशक तकनीकी, (पी0 एंड पी0) एवं मनोनीत मालिक,
भौरा (साउथ) कोलियरी,
मेसर्स भारत कोकिंग कोल लिमिटेड,
कोयला भवन, कोयला नगर,
जिला–धनबाद, झारखण्ड।

विषय :– Prohibitory Order under section 22(3) of the Mines Act, 1952 at opencast working of Patch 4A at Bhowra South Colliery of M/s BCCL.

महोदय,

1.0 Please refer to inspection of opencast working of Patch 4A at Bhowra South Colliery of M/s BCCL made by Mithilesh Kumar, Dy. Director of Mines Safety, Region 3, Central Zone, Dhanbad on 12.04.2023, where the following serious contraventions of provision of Coal Mines Regulations, 2012, were observed.

1.1 Regulation 106(5) of Coal Mine Regulation 2017 : At the Eastern portion of 4A patch for area bounced by the Coordinates (A) 95740 N, 90300 E (B) 94624 N, 90180 E (C) 94566 N, 60210 E (D) 94608 N, 90332 E, the coal bench of XI seam and OB benches below were merged to form a highwall upto 50m. Loose OB and boulders were found hanging at this part of highwall. Blazing fire was also observed in this area.

2.0 In view of the above, I am of the opinion that there is an urgent and immediate danger to the life and safety of the persons employed due to above serious contraventions.

3.0 I, therefore, by virtue of the power conferred on the Chief Inspector of Mines also designated as Director General of Mines Safety) under section 22(3) of the Mines Act, 1952 and virtue of the authorization granted to me by the Chief Inspector of Mines (also designated Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, hereby prohibit employment of persons at the Eastern portion of 4A patch in the area bounded by the coordinates (A) 95740 N, 90300 E (B) 94624 N, 90180 E (C) 94566 N, 90210 E (D) 94608 N, 90332 E, in the opencast working of patch 4A at Bhowra (S) Colliery of M/s BCCL, till such time the above mentioned dangers are removed systematically to the satisfaction of the law and the order to be vacated in writing. However, this order does not prohibit employment of such number of persons as may be required for systematic rectification of above-mentioned violations.

4.0 This order shall remain in force till such time the above mentioned danger is removed completely to the satisfaction of this Directorate and is withdrawn in writing.

**(Typed Copy)**

5.0 This order does not prohibit employment of such persons who may be required to remove the contraventions under the supervision of mine manager and statutory persons down the line as per statue.

60. The work is removal of danger shall be down in the following manner :-

a) Formation of benches as required by Reg. 106 of Coal Mines Regulations 2017 shall be done from top downwards only.

b) No persons shall be engaged within 50 mtr from the bottom of high benches in the OB or coal where there is danger due to the fall of side.

c) All approaches to the bottom of the high sides shall be fences securely and affection so as to prevent any inadvertent entry of persons.

d) Manager shall frame fire fighting plan as per Regulation 134(6) of CMR, 2017 and the fire shall be dealt as per fire fighting plan.

7.0 A copy of this order is being sent to the Central Government as require under Sub Sector is of Section 22 of the Mines Act, 1952.

8.0 You are requested to paste a copy of this order at conspicuous places in the mine for a passed of not less then three weeks or till the vacation of this Order, whichever is earlier.

An acknowledgment of this order is requested.

भवदीय

Sd/-

(सागेप कुमार एम0आर0)
खान सुरक्षा निदेशक,
क्षेत्र सं0—III, मध्य अंचल,
धन्यवाद।

पत्र सं0—डी0आर0 / III / 010198 / Order / 2023 / 194 धनबाद, दिनांक—18.04.2023

प्रतिलिपि सूचना और आवश्यक कार्रवाई हेतु प्रेषित :

1. प्रबंधक, भौरा (साउथ) कोलियरी, मे0 भारत कोकिंग कोल लिमिटेड, पो0—भौरा, जिला—धनबाद, झारखण्ड।
2. महाप्रबंधक, पूर्वी झरिया एरिया, मे0 भारत कोकिंग कोलि लिमिटेड, पो0—भौरा, जिला—धनबाद।
3. अभिकर्ता, भौरा (साउथ) कोलियरी, मे0 भारत कोकिंग कोल लिमिटेड, पो0—भौरा, जिला—धनबाद, झारखण्ड।

Sd/-

(सागेप कुमार एम0आर0)
खान सुरक्षा निदेशक,
क्षेत्र सं0—III, मध्य अंचल,
धन्यवाद।

# क्षेत्रीय सुरक्षा पदाधिकारी का बयान का बयान , 09.06.2023 कि घटना के संदर्भ में।

मैं, प्रदीप राघोर्टे, क्षेत्रीय सुरक्षा पदाधिकारी, पूर्वी झरिया क्षेत्र में दिसम्बर 2021 से पदस्थापित हूँ ।

1. दिनांक 09.06.2023 को सुरक्षा अधिकारी, भौरा दक्षिण द्वारा लगभग 10.30 बजे खबर मिला कि 12 नंबर बस्ती के पास एक दो आदमी अवैध खनन के दौरान दब गए हैं । जो खदान से मशीन ले जाकर मलवा को हटा कर देखा गया और बताया कि मलवा गिरा है लेकिन कुछ मिला नहीं ।

2. सी.आई.एस.एफ. की टीम नियमित रूप से उस इलाके का ऊपर से पेट्रोलिंग करता है तथा संदिग्ध व्यक्तियों को भगाता है जो चोरी करते हुए या करने का प्रयास करते हैं । पता चलता था कि QRT जाने के बाद फिर लोग आ जाते हैं ।

3. भौरा दक्षिण 4 A पैच में सुरक्षा गार्ड दिया जाता है लेकिन यह क्षेत्र बंद होने के कारण यहाँ कोई गार्ड नहीं दिया जाता है।

4. अग्नि क्षेत्र तथा बस्ती से नजदीक होने की वजह से डीजीएमएस द्वारा वहां का काम लगभग डेढ़ महीना से बंद कर दिया गया था ।

5. अगल बगल के लोग इधर-उधर से खदान में नहीं घुसे इसके लिए फेंसिंग लगाकर खतरा लिख दिया गया था और रास्ता लगभग 10 मीटर नीचे तक काट दिया गया ताकि कोई उतर नहीं सके ।

6. सीसीटीवी कैमरा खदान में घुसने के रास्ते के पास कोयला डिपो में लगा है घटनास्थल पर सीसीटीवी कैमरा नहीं लगा है ।

7. लगभग 1:30 बजे हमको सूचना मिला कि ऑफिस गेट में एक मृतक व्यक्ति के साथ कुछ लोग प्रदर्शन कर रहे हैं जिसको लगभग 3:00 बजे के बाद लेकर चले गए ।

8. घटनास्थल का निरीक्षण अंचल अधिकारी, झरिया के साथ लगभग [redacted] 5:00 बजे किए जहां कोई काम करते नहीं मिला । वहां पर कुछ मलवा गिरा हुआ मिला और लगाया हुआ फेंसिंग कुछ जगह से टूटा हुआ मिला ।

9. खदान निरीक्षण के दौरान यदि कभी कोई इस तरह का संज्ञान आता है तो सीआईएसफ QRT को फोन करके भेजते हैं, जो जाता है और लोगों को भगाता है।

10/6/23
प्रदीप राघोर्टे
क्षेत्रीय सुरक्षा पदाधिकारी,
पूर्वी झरिया क्षेत्र

**Statement regarding incident of Bhowra South Colliery near 12 No. Basti on dated 09.06.2023**

I Rameshwar Prasad presently working as Safety Officer (Acting as Manager since 05.06.2023 as regular Manager is on leave) at Bhowra South Colliery, E.J. Area. 4A Patch is operation at Bhowra South Colliery. The working at southern part of the mine near 12 No. Basti have been stopped since 18.04.2023 by the DGMS due to presence of fire. The approach road to the area was cut to prevent access of the unauthorized person. Fencing and danger/precautionary notices have also been erected there to warned the person regarding potential danger involved. Regulator patrolling by CISF and QRT team is being done regularly.

On dated 09.06.2023 I received information at about 10:30 AM from Agent, Bhowra (S) Colliery that some persons have been injured near 12 no. Basti. After receiving the information, I informed ASO EJA about the same and rushed towards 12 No. Basti and found that local villagers have gathered. After some time one shovel machine was deployed for searching for the injured persons if any but nothing was found after the search.

10/06/2023

Rameshwar Prasad
Safety Officer
Bhowra South Colliery
E.J. Area

मैं सरोज यादव पिता श्री अर्जुन यादव, उम्र-25 वर्ष, सा० - भौंरा -16 नं०, थाना - भौंरा - O.P. जिला - धनबाद, मेरा पुत्र जितेन्द्र कुमार यादव उम्र - 10 वर्ष लगभग कल दिनांक - 09.06.2023 को समय लगभग 10 बजे पूर्वाह्न भौंरा 16 नं० प्रोजेक्ट के तरफ गया था, अपने भैंस का बच्चा खोजने गया था, उसी क्रम में खदान के अंदर गिर गया, जिससे उसकी मृत्यु हो गई। मेरे घर परिवार का कोई घायल नहीं हुआ है। मेरे घर एवं अगल-बगल के किसी अन्य व्यक्ति के घायल होने या मृत्यु होने की जानकारी मुझे नहीं है। अखबार में छपा खबर में मृतक एवं घायल की जानकारी नहीं है। अवैध खनन से मृत्यु की जानकारी नहीं है।

उपरोक्त बयान पढ़वाकर सुन लिया, समझ लिया एवं सही पाकर पूरे होशो-हवास में अपना हस्ताक्षर किया।

सरोज यादव
10.6.23

मैं अर्जुन यादव पिता स्व० सुरज यादव, उम्र - 59 वर्ष
लगभग पता · भौंरा 16 नं० · थाना - भौंरा OP. जिला -
धनबाद, मेरा पोता जितेन्द्र कुमार यादव उम्र - 9-10
खेलने ~~के~~ के क्रम ~~गिर कर~~ में माइंस में गिर गया
जिससे चोट लगने से उसकी मृत्यु हो गई। इसके
अलावा मेरे घर का कोई घायल नहीं हुआ है
इसके अलावा अन्य लोगों के मरने या घायल
होने की जानकारी मुझे नहीं है और घटना के संबंध
में विशेष जानकारी नहीं है।

उपरोक्त बयान पढ़वाकर
सुन लिया एवं सही पाकर पुरे होशो-हवास में
अपना अंगूठा का निशान लगाया।

सत्यम यादव
10·6·23

नि० अर्जुन यादव

दिनांक–09.06.2023 को भौंरा प्रोजेक्ट अंतर्गत घटी घटना का बयान दर्ज करने के संबंध मे।

मैं धीरेन्द्र सिंह पिता स्व0 ललन सिंह उम्र–42 वर्ष, पता आदर्श नगर शिमलाबहाल थाना–झरिया पो0–झरिया जिला धनबाद देवप्रभा कंस्ट्रकशन प्राइवेट लिमिटेड में फिल्ड सुपरवाईजर हूँ। दिनांक–09.06.2023 को घटना की जानकारी अपने कर्मी एवं समाचार माध्यमों से हुई। जिस जगह घटना घटी है, वह मेरा कट लाईन से बाहरी इलाका है। स्थानीय नेता के शिकायत पर DGMS के द्वारा उस क्षेत्र के सटे मेरे आवंटित क्षेत्र में कार्य करने से रोक लगाया गया है। स्थानीय कोयला चोरी करने वाले के बारे में मेरे द्वारा दुरभाष पर एवं मौखिक स्थानीय भौंरा थाना एवं बी0सी0सी0एल0 को शिकायत किया गया है। Fencing हमलोगों के द्वारा किया जाता है। उक्त स्थल पर Fencing किया गया था, परन्तु उसे तोड दिया गया था। Mining Project Area में तीन–चार सुरक्षा कर्मी रहता है। जिसके देखरेख में Mining का संचालन किया जाता है। CCTV कैमरा उस क्षेत्र में एवं माइंस क्षेत्र में नहीं है। माइंस में कर्मी एवं वाहन का एक ही प्रवेश एवं निकास है। सुरक्षा कर्मी को Florescent Jacket दिया गया है। घटना के बारे में विशेष जानकारी यथा कैसे घटना घटी है एवं कितने लोगों घायल हुए है, इसकी जानकारी नहीं है। मेरे कंपनी के द्वारा किसी को किसी प्रकार की राशि नहीं दी गई है।

धीरेन्द्र सिंह
10-6-23

32
3/0

भारत कोकिंग कोल लिमिटेड
(कोल इंडिया लिमिटेड की एक अनुषंगी कंपनी)
Bharat Coking Coal Limited
(A Subsidiary of Coal India Limited)
(एक मिनीरत्न कंपनी / A Miniratna Company
(भारत सरकार का उपक्रम /A GoI Undertaking)

BCCL

आज़ादी का अमृत महोत्सव

OFFICE OF THE PROJECT OFFICER
BHOWRA(N/S)COLLIERY, EASTERN JHARIA AREA, BHOWRA

Ref. No. BCCL/EJA/PO/BH(S)/2023/713 — Date: 10.06.2023

सेवा में
थाना प्रभारी
भौरा ओ0पी0
पोस्ट भौरा

विषय: प्राथमिकी दर्ज कराने के संबंध में।

महाशय,

मैं बिनोद कुमार पांडे पिता श्री दीनानाथ पांडे उम्र - 54 वर्ष, आधार संख्या 2292-35 21-9543, पता- परियोजना पदाधिकारी का कार्यालय, भौरा(उत्तर/ दक्षिण) कोलियरी पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रुप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ। इस पत्र के माध्यम से आपको सूचित करना है कि दिनांक 09.06. 2023 को 11:00 बजे सूचना मिली कि भौरा दक्षिण कोलियरी के 3 फिट ओल्ड खदान के ट्रांसफार्मर के बगल में 12 नंबर बस्ती के पास फेंसिंग तोड़कर कुछ अज्ञात व्यक्ति द्वारा कोयला चुराने के उद्देश्य से घुसे थे और अभी कुछ लोग ऊपर से मिट्टी गिरने के कारण दबे होने की आशंका है। तुरंत अधोहस्ताक्षरी द्वारा उक्त स्थल का निरीक्षण किया गया। उस जगह पर एक शोवेल मशीन ले जाकर मलवा हटाकर देखा गया परंतु कुछ नहीं मिला।

दोपहर 1:00 बजे के बाद एक व्यक्ति की लाश क्षेत्रीय कार्यालय के मुख्य द्वार के सामने कुछ लोग लेकर आए और नारेबाजी करने लगे कि यह व्यक्ति खदान में मिट्टी से दबकर मर गया।और करीब 3:00 अपराहन लाश लेकर चले गए।

मीडिया के द्वारा कुछ लोगों के मिट्टी में दबे होने की आशंका जताई जा रही है लेकिन ऐसा कुछ भी नहीं पाया गया।

अतः आपसे अनुरोध है कि इसमें संलिप्त व्यक्तियों के विरुद्ध आवश्यक कार्यवाही करने की कृपा करें ताकि भविष्य में ऐसी घटना की पुनरावृत्ति ना हो।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

आपका विश्वासी
10/6/23
बिनोद कुमार पांडे
पदनाम – परियोजना पदाधिकारी
भौरा (दक्षिण) कोलियरी
आधार कार्ड नो। 2292 3521 9543
चलंत दूरभाष – 6287696997

प्रतिलिपि :

1. महाप्रबंधक , पूर्वी झरिया क्षेत्र,
2. कार्यालय संचिका

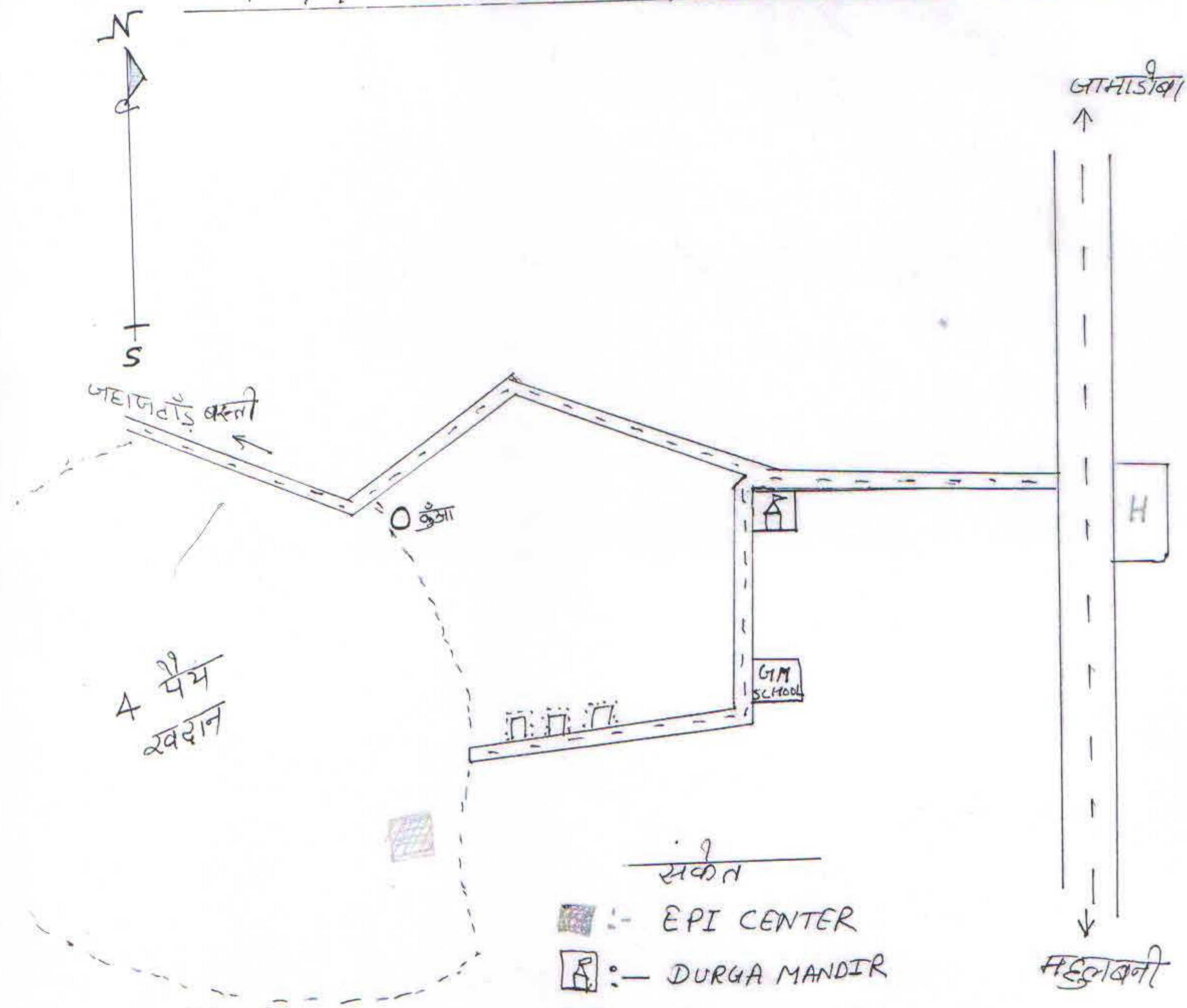
Forwarded to O/C Jorapokhar P.S. for institutaing a case under section 379/511/304/34 I.P.C. I took up it's investigation.
Vinay Kr Yadav
10/06/23
(S.I.)
Bhowra O.P.
Dist.-Dhanbad.

Registered Jorapokhar P.S. (Bhowra O.P.) Case No. 121/2023 dated-10-06.2023. U/s-379/511/304/34 IPC. S.I. Vinay Kr. Yadav investigate this case.
10.06.2023
Insp-cum-O/C
Jorapokhar P.S.

Scanned with OKEN Scanner

# नजरी नक्शा

## 4 पैच 12 नं० मौरा, झरिया अंचल, धनबाद




### संकेत

- :- EPI CENTER
- :- DURGA MANDIR
- :- G.M. SCHOOL
- :- DENSELY POPULATED
- :- BCCL, HOSPITAL

### चौहद्दी

उ० :- परती जमीन एवं खदान

द० :- खदान

पू० :- 12 नं० बस्ती

प० :- 4 पैच खदान

Traced By

प्र० अमीन
झरिया अंचल
10/06/2023

R.S.I

Annexure D 

भारत कोकिंग कोल लिमिटेड
(कोल इण्डिया लिमिटेड का एक अंग)
(एक मिनी रत्न कंपनी)
औद्योगिक अभियंत्रण विभाग
कोयलाभवन, कोयला नगर
धनबाद -826005
सीआईएन: U10101JH1972GOI000918
e-mail : gmied.bccl@coalindia.in

Bharat Coking Coal Limited
(A Subsidiary of Coal India Limited)
(A Mini Ratna Company)
Industrial Engineering Department
Koyla Bhawan, Koyla Nagar
Dhanbad-826005
CIN: U10101JH1972GOI000918
e-mail : gmied.bccl@coalindia.in

संदर्भसंख्या:बीसीसीएल/औ.अभि.वि./SOP-Unauthorized excess/2022/ 729-748 दिनांक: 16.02.2022

D (T) OP SECRTT.
BCCL KOYLA BHAWAN
Diary No. 344
Date 17/02/2022

सेवा में,

महा-प्रबन्धक, सभी क्षेत्र, वाशरी डिविजन

बी.सी.सी.एल. धनबाद

विषय:-STANDARD OPERATING PROCEDURE (SOP) TO PREVENT UNAUTHORIZED ENTRY IN MINE PREMISES OF BCCL.

महोदय,

Please find enclosed herewith the duly approved STANDARD OPERATING PROCEDURE (SOP) TO PREVENT UNAUTHORIZED ENTRY IN MINE PREMISES OF BCCL for implementation with immediate effect.

Action taken in this regard may please be intimated to this office for appraisal of competent authority.

Please treat this as **Most Urgent.**

धन्यवाद सह

Encl. : as stated

भवदीय

16/02/22

महा-प्रबन्धक
औद्योगिक अभियंत्रण विभाग
कोयला भवन, धनबाद

प्रतिलिपि:

1. CMD,BCCL- for kind information
2. DT(OP)/DT(P&P)/D(F)/DP/CVO-for kind information
3. Office file

EM 213
24/02/2022

T/S → for follow up action.
File
17/02/2022

Sri Aditya Vishal
17/2/22

## Sub: SOP to prevent unauthorized entry in Mine premises of BCCL

In order to restrict/ prevent trespassing /unauthorized entry in the mining lease hold areas of BCCL, following SOP is to implemented with immediate effect :-

1. Sign boards are to be erected at an interval of 100 mtrs around mine premises.This sign boards are to be painted in red fluorescent paint bearing signage such as "No Entry", "Unsafe to Enter", "Stay Out & Live" or Enter and Perish" etc (in Hindi and English) and should be visible from far.
2. To publish in the Board various punishments under the laws for offences against the directions enforceable for the Mine/Project premises.
3. Effective communication is to be done in every week through various media i.e. loudspeaker/Mike, Nukkad natak, Leaflets etc. for effective awareness in nearby communities to understand the mining operations and risk & dangers associated with trespassing/unauthorized entry.
4. All area nodal officer of BCCL Social Media Group will upload the activities which are regularly photographed/Videographed and same to be communicated to PRO, BCCL on regular basis.
5. Media coverage in local Newspapers of the activities are to be arranged to create awareness amongst nearby communities.
6. Area authorities will lodge FIR/online FIR in local Police station in case of trespassing/unauthorized entry by miscreants and in case of refusal by local Police station to lodge FIR, it will be communicated to higher authorities of district administration through e-mail.
7. A separate database of records of FIR connected thereto be maintained in Soft/Hard copy and should be reported to BCCL,HQ fortnightly.
8. Information of such arrangement at Mine/Project be given to local Police for the sake of liaisoning.
9. Mines have generally multiple entries and exits. Action are to be taken to ensure single entry/ exit points as far as possible in the mining area . Kutcha roads are to be cut-off trenches/ dumping overburden /erecting goal posts etc. to prevent trespassing/unauthorized entry.
10. Electronic surveillance is also done through CCTV Cameras at the entry/exit points and various sensitive places.
11. Area authorities will ensure implementation of Standing Operating Procedures (SOP) which are in vogue through out BCCL in respect of SOP for effective functioning of Control Rooms for surveillance on GPS attached Vehicles and IT devices to prevent pilferage & SOP for GPS based VTS.

16/

GM(IED)
BCCL

P.O (DOCP) - 364,

D(T)OP SECRTT.
B.C.C.L. KOYLA BHAW
Diary No. MD/265
Dt. 12/4/18

भारत कोकिंग कोल लिमिटेड
(कोल इण्डिया लिमिटेड की एक अनुषंगी कम्पनी)
अध्यक्ष–सह–प्रबंध निदेशक का कार्यालय
कोयला भवन, कोयला नगर,
धनबाद–826005
CIN: U10101JH1972GOI000918

**BHARAT COKING COAL LIMITED**
*(A Subsidiary of Coal India Limited)*
Office of the CMD
KOYLA BHAWAN, KOYLA NAGAR
Dhanbad-826005
Phone:0326-2230112, FAX:2230153
ईमेल : cmd.bccl.cil@coalindia.in

संदर्भ क्र : बीसीसीएल/अ.प्र.नि./फ-1(र)/18/332 - 36

दिनांक : 12.04.2018

## कार्यालय आदेश

Standard Operating Procedure (SOP) for IT initiatives for proper implementation of surveillance systems like GPS/GPRS/RFID/CCTV/VTS etc. duly approved by Chairman, CIL has been circulated by CVO, CIL vide his letter no. CIL/VIGIL/16/14/0002/2018/1710-1729 dt.29.03.2018.

In pursuance of the SOP, Director(Tech)OP, BCCL is hereby nominated as Director In-Charge for the purpose.

The surveillance system shall be implemented under the guidance/supervision of Director In-Charge, however, responsibility for availability of the system shall be on the HoD of the concerned Department at Area as well as HQ.

12/4

( अजय कुमार सिंह )
अध्यक्ष-सह-प्रबंध निदेशक

वितरण : निदेशक (तक०) ओपरेशन

1. निदेशक मण्डल, बीसीसीएल
2. मुख्य सतर्कता अधिकारी, बीसीसीएल

पत्र स. CIL/VIGIL/16/14/0002/ 2018/1710-1729 dt.29.03.2018 के साथ

**Coal India Limited**
कोल इण्डिया लिमिटेड
Coal Bhavan,
Premises- 04 MAR, Plot No.-AF-III,
Action Area- 1A, New Town, Rajarhat,
Kolkata -700156,
CIN/कॉ.प.सं.: L23109WB1973GOI028844
Website वेबसाइट : www.coalindia.in

(A Maharatna Company)

Vigilance Division
सतर्कता विभाग
कोल भवन,
परिसर - 04 MAR, प्लॉट नं.- ए.एफ.-III
एक्शन एरिया -1 ए, न्यू टाउन
राजारहाट, कोलकाता -700156,
Phone फोन-(033) 2324 4134/4152
Fax फैक्स- (033) 2324 4055
email ई-मेल- cvo.cil@coalindia.in

(An ISO 9001:2015, ISO 14001:2015 & ISO 50001:2011 Certified Company)

Ref. No. संदर्भ संख्या: CIL/VIGIL/16/14/0002/2018/ 1710 - 1729

Date दिनांक: 29.03.2018

प्रति,
निदेशक (वित्), सीआईएल,
निदेशक (म & स), सीआईएल,
निदेशक (तकनीकी), सीआईएल,
निदेशक (का. एवं औ. सं.), सीआईएल ।
अध्यक्ष-सह-प्रबंधक निदेशक,
BCCL/CCL/ECL/MCL/NCL/SECL/WCL

Subject – Approved SOP for IT Initiatives implemented in CIL & Subsidiaries

महोदय,

The approved SOP for IT initiatives implemented in Coal India Limited and its Subsidiaries is enclosed for necessary action. It is requested to please ensure the implementation of SOP for effective utilisation of the IT Initiatives.

This has the approval of Chairman, CIL.

Encl.: as above.

मुख्य सतर्कता अधिकारी
कोल इंडिया लिमिटेड

प्रतिलिपि :

1. अध्यक्ष, सीआईएल - सूचनार्थ ।
2. मुख्य सतर्कता अधिकारी, BCCL/CCL/ECL/MCL/NCL/SECL/WCL - आवश्यक कार्यवाही हेतु ।

VIGILANCE DIVISION
NOTING SHEET

Ref.No. : CIL/VIG/ 2037 Dated : 19-03-2018

**Sub: STANDARD OPERATING PROCEDURE (SOP) FOR IT INITIATIVES IMPLEMENTED FOR SURVEILLANCE LIKE GPS/GPRS/RFID/CCTV/VTS ETC.**

Placed below is the SOP prepared in consultation with CVOs of all the Subsidiaries of CIL for IT Initiatives so implemented for the surveillance in reference to the discussion had with CVO, MoC in the month of January'2018.

The SOP so prepared shall also be for the purpose of procurement of items/system related to the IT Initiatives required additionally or for the purpose of replacement etc. the concerned Technical department / MM Department/CMC Department, as applicable.

It is specified in the SOP that the action required to be taken should follow due process with the approval of the competent authority as per DOP of the respective companies.

The SOP so prepared covers following IT initiatives broadly:

1. GEO FENCE
2. GPS/GPRS
3. CCTV
4. WEIGH BRIDGE WITH RFID & BOOM BARRIER

Submitted for Competent Approval.

(G P Agrawal) 19/3/18
GM (E&M)/Vigilance

CH: 409 /N/VIG
Date: 20-3-2018
26-03-2018

CVO, CIL It is requested that the SOP enclosed should be considered for company wide adoption. It will be a great initiative to systematise transparent working in the field.
19/3

Seen
N.f. action be taken pl.

Chairman
CVO, CIL

pl circulate to all FD, CMD & all subsidiaries & all CVOs

**STANDARD OPERATING PROCEDURE (SOP) FOR IT INITIATIVES IMPLEMENTED FOR SURVEILLANCE LIKE GPS/GPRS/RFID/CCTV/VTS ETC.**

The SOP for IT Initiatives so implemented for the surveillance shall be implemented under the guidance/supervision of the Director In-charge of the Company, nominated for the purpose. Responsibility of effective use of the system & providing necessary infrastructure for smooth operation of system shall be of the Area /Project / Unit, however responsibility for availability of the system shall be on the HOD of the Project and Technical Departments as nominated for the purpose.

For the purpose of procurement of items/system related to the IT Initiatives required additionally or for the purpose of replacement etc. the concerned Technical department / MM Department/CMC Department, as applicable, shall be responsible. The action required to be taken should follow due process with the approval of the competent authority as per DOP of the respective companies.

A QRT (quick response team) of CISF / Security agency should be made at each Area level for quick action based on the input received from GPS / surveillance system at Area control room.

1. **GEO FENCE:**
   - Actual boundary of the mine is to be identified by the Manager of mines with route for transport of coal.
   - The mine boundary and route of transport of coal is to be approved by Project Officer/Sub Area Manager/Agent as designated before forwarding to SO (Mining)/ GM (Operation) of the Area for creation of virtual geo-fence in the application.
   - GEO Fence boundary shall be created by SO(E&T)/ SO(System)/ Nodal Officer whoever is assigned for the job for all Mines of the Area as per the data provided by SO(Mining)/ GM (Operation) of the Area.
   - Any change in GEO Fence boundary/route shall follow the same above procedures for implementation.

- Movement of the vehicles carrying coal to be monitored in the control room established at project level as well as Area level and violation of GEO Fencing/route to be recorded and acted upon.
- The system shall be maintained by Area officials for all the mines of the Area. SO(Mining)/ GM (Operation) shall be responsible for monitoring and ensuring correctness of Mines boundary and route for coal transport in all the Mines and SO(E&T)/SO(System)/Nodal Officer for drawing correct boundary as per requirement.
- Security Officer of the Area shall be responsible for acting upon violation of GEO fence boundary/route and further action thereon.
- Daily report of violation of GEO Fence/route shall be reported to GM of the Area with the action taken thereon.
- Weekly / Monthly report shall be given to Director in-charge by the GM of the Area highlighting cases of violation reported during the period, action taken thereon and result observed.
- Inclusion and exclusion of the vehicles into or out of Mines under GEO Fencing shall be necessarily with the permission of Project Officer including temporarily withdrawal for repairing / maintenance etc.
- Project officer shall ensure introduction of vehicles within the GEO Fencing Mines duly fitted with GPS/GPRS and RFID Tag.
- Authorities may nominate their subordinate officers for their assistance.
- CVO of the respective company may call record any time for investigation.

2. **GPS/GPRS:**

- Requirement of GPS/GPRS devices and RFID Tags are to be assessed by the Project officers for their mines based on total departmental / contractual vehicles to be deployed/are being deployed for transportation of coal and other purposes.
- In order to ensure functioning of above devices timely action for repairing/replacement shall be taken by the Project officer including submission of Indent / proposal and procurement / repairing action as per DOP.
- Project officer may nominate the officials of respective department for above purposes with their role and responsibility.

- The contractors who are deployed for transportation of coal should be directed to ensure fitment of above devices in their vehicles and functioning properly.
- Necessary provision be made for fitment and functioning of above devices by the contractor in the NIT itself in transport contract.
- Record to be maintained by the mine Manager for availability and functioning of above system in all the vehicles.
- Deployment of vehicles for the purpose of coal transport either through departmental vehicle or contractor vehicle should have written permission of Manager of Mine, so that there is no violation of GEO Fence boundary recorded for the authorized vehicles.
- Monthly report shall be sent by Area GM to the Director in-charge as regards to functioning of the system and action taken by them for repairing / replacing the system.
- CVO of the respective company may call record any time for investigation.

**3. CCTV:**

- Strategic location shall be identified by the Project officer in consultation with Manager of the Mines, Security personnel etc. requirement of CCTV may be assessed accordingly. This should include Mine entry, Mine exit, Weigh Bridge, Stores Premises specifically.
- Procurement may be made preferably centrally with the approval of authority as per DOP.
- Effective use and proper functioning to be ensured by the Mines Management authorizing responsible officer of the project preferably having technical background.
- Record of clippings of standalone CCTV shall be maintained by the respective department of Area / Nodal Officer for a minimum period of seven days. However, integration of all CCTVs through proper networking to be done for monitoring from control room on continuous basis with action thereon.
- Record of other CCTVs shall also be made and maintained for not less than seven days.
- Controls rooms should be established at project level as well as Area Level for effective surveillance and to acted thereon round the clock.

- Security Officer of the Area shall be responsible for prevention of illegal activities so observed with due assistance from local police as well as officials posted in the Project/ Mines.
- Daily report to be forwarded to Area General Manager by the Security in-charge of the Project based on monitoring at control room and action taken thereon if any.
- Monthly report shall be submitted to Director in-charge by the Area General Manager highlighting the incidences observed through surveillance system during the month will action taken thereon.
- CCTV are also required to be installed near coal heaps for recording movements nearby round the clock.
- CVO of the respective company may call record any time for investigation.

4. **WEIGH BRIDGE WITH RFID & BOOM BARRIER :**

- Every Road Weigh Bridge needs to be equipped with CCTV Cameras, RFID Reader & Boom Barrier. RFID Tag should be pasted in all coal carrying vehicle with details information of the vehicle.
- Project Officer of the respective Project shall nominate Officer responsible for ensuring effective use / functioning of the devices used including installation, commissioning and repair maintenance as per requirements.
- Provisions for capturing registration no. of vehicles reporting at Weigh Bridge should be made automatically with Tare Weight, Gross Weight etc. without manual interference.
- Provisions be made for display of Weighment outside the cabin and nobody should be allowed to enter in the cabin to avoid any outside influence.
- Positioning of CCTV Cameras shall be in such a way that weigh bridge staff can see positioning of the truck, number plate, drivers cabin & loaded area from his seat on the monitor placed in his cabin.
- Weigh bridge staff shall be responsible for instantaneous reporting of any failure observed during his duty period to the In-charge coal sale, who in turn report to appropriate authority immediately for remedial measures.

*****

# Standard operating procedure for Outsourcing mines

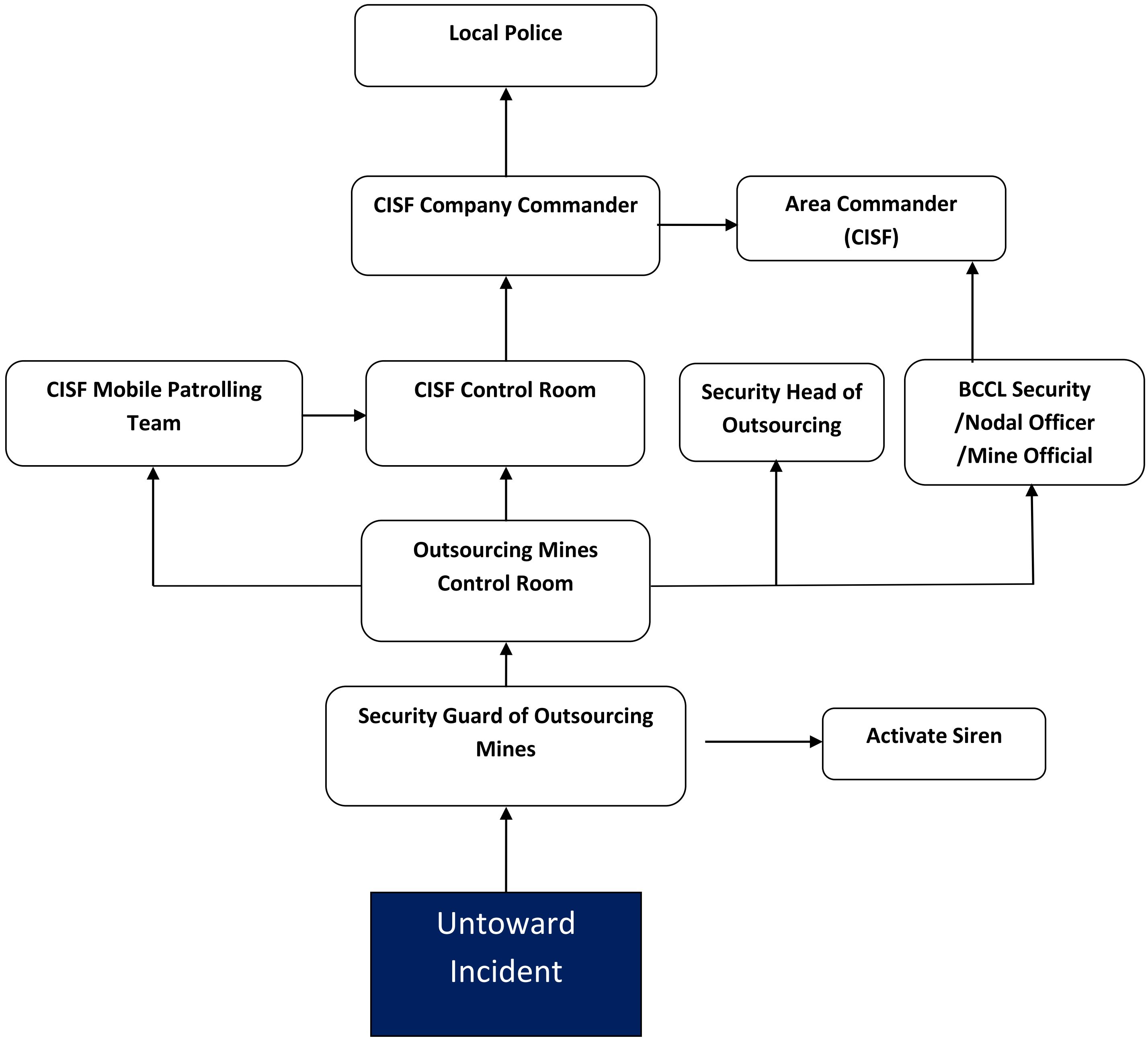
## Responsibility and Execution – Outsourcing agency of BCCL mines under HoE and Transport contracts

- Majority of the mines of BCCL is operated by Outsourcing contractors. As per the NIT clause 12 of Condition of Contract under General Terms and Conditions:

  "The contractor will have to make necessary security arrangement to prevent theft of coal from the project premises, during transportation and also at coal dumps."

- In pursuance of this clause, this SOP has been drafted to specify the roles of security personnel involved in protection of these mines.

- **Escalation Mechanism**:-
  In the event of any accidental disaster, theft, fire, vandalism and attack on the post, outsourcing security will inform immediately to the Outsourcing agency Control room. Further the security personnel will also activate emergency alarm system/siren wherever available. The person deployed at Outsourcing agency Control room will further share the information with CISF mobile patrolling team & CISF Control room of respective area and Security head of Outsourcing mine and BCCL Security Nodal Officer and BCCL Mines Official. Further CISF Control room will inform the matter to CISF Company commander, who will further intimate the same to Area Commander of CISF. Based on need, Company commander will call the local police in case of any law & order issue.




# INCIDENT RESPONSE SYSTEM

**Access Control at Outsourcing Mines:**

- Proper barrier at mine entry/exit. The security guard deployed at the mines entry/exit will maintain a register for entry of details with regard to vehicles/persons entering the mine. He will also make entry of any unauthorized movement of vehicles/persons. **Responsibility - Contractor**
- A siren will be made available at the mine entry/exit and at other sensitive duty posts. **Responsibility - Contractor**
- CCTVs will be installed at all locations prone to theft or any other untoward incident.
- Security lighting will be provided wherever required including at places where CCTVs are installed. **Responsibility - Contractor**
- Concertina fencing will be provided at Coal dumps for preventing any unauthorized entry.

**Role of Private Security Personnel: Responsibility - Contractor**

The private security personnel are employed by the contractors to man the duty posts for the above mentioned areas. Security personnel shall perform duties on the post allotted to them as per the duty roster. Their duties, in general, shall include the following:-

## Do's

- Hourly situation report should be taken by Outsourcing agency Control room personnel from all the security guards. Later, the same should be shared with CISF control room of the Concerned Area.
- They shall be responsible to be present at the allocated post/ place at the allocated time and go through the instructions provided at the post.
- All guards shall maintain a high standard of turnout and shall always remain alert.
- They shall always keep their eyes and ears open to keep vigil and observation.
- Be fully conversant with the security equipment being used in the course of their duty.
- Be fully conversant with the security controls, alarms, escape routes within their area of responsibility.
- Ensure that the employees always display their ID cards/ badges while inside the premises, as per the site guidelines.

- Identify and report any person inside the premises without proper identification.
- Ensure that the Company property are not allowed to leave the premises unless accompanied by a property pass that has been signed, duly authorized by concerned authority.
- Leave the post only when properly relieved, after handing over documents, equipment (if any) to the reliever and logging all activities and incidents during their shift.
- Take responsibility of the assigned equipment, adhere to preventive and corrective maintenance, and ensure full functionality and maximum uptime.
- They will participate in all training events, mock drills and exercises organized in the Facility.

**Responsibilities of the Security Head : Responsibility - Contractor**

- Overall responsible for security of the Outsourcing mines.
- Provide a dedicated mobile number to all duty posts which will be circulated to BCCL/CISF.
- Periodically check the working of the security gadgetry provided to the duty posts including Search Light, Mobile , CCTV and RFID (where installed) etc
- He will check working of perimeter/security lighting in the Facility.
- Ensure regular conduct of Security Training.
- Act as interface between Outsourcing Contractor and external Security Organizations like CISF, local police and BCCL management on security issues.
- Hold planned Security Audits and facilitate external security audits.
- Inform to Outsourcing contractor about any breakdown in CCTV system.
- Maintain effective intelligence and vigilance network.
- He must take frequent rounds of the posts during night and make entry in the patrol book.
- He must ensure that sentries are aware of action to be taken by them in case of fire, disturbance, and emergency.
- He will muster additional guards for the special duties as and when instructed by the Outsourcing Contractor.

**Types of duty posts are listed below** :

- Mine entry point: This is a main access point in which staffs, workers, Hywas, trucks, pay loaders and other vehicles enter the mine.
- Mine face
- Parking lot
- Coal Dump
- Mine exit point: This is the point at which the trucks and other authorised vehicle exit.
- Control room

## Security Post: Mine Entry Point/Exit point: Responsibility - Contractor

- The person on duty during each shift shall exchange the charge correctly as per the column of the register to be maintained at the check post in the respective register which shall be signed by the receiving and delivering security personnel. The report of how many vehicles remain inside the check post during their duty will also be entered in the Handing Taking Register.
- The members of the force posted on duty shall maintain the registers, files, documents, etc., which are used on the post, in a neat and proper manner and shall exchange their charges in the relevant register in a proper manner.
- The security personnel on duty shall physically check the vehicles after proper matching with the list of vehicles issued by the management before releasing the coal vehicle/persons inside the entry point.
- Searching and frisking of all vehicles
- Stop the unauthorized entry of any person and vehicle.
- In odd hours or whenever there is no movement of vehicles, barrier may be closed.

## Security Post: Mine face : Responsibility – Contractor of outsourcing mine

- The personnel deployed at Mine face will keep a watch over any unauthorised movement of vehicles/personnel within the mines and report the same to the Outsourcing agency control room.
- He will also keep a watch over any unauthorised movement near the vehicles parked within the mines and report the same to the control room.

- He will keep a vigil over the entire perimeter of the mine and identify and report about any escape route created to the control room.

## Security Post: Coal dump : Responsibility - Contractor

- The security personnel on duty will allow the vehicles in coal-dump only after checking the type of slip of the vehicles and ensure whether that the vehicle is authorized for loading in that dump or not and what grade of coal is to be loaded.
- The security personnel on duty will also monitor the CCTV and other equipment installed in the coal-dump.
- On duty security personnel will vigilantly patrol the coal dump and ensure that the people of the basti near the coal dump do not enter the coal dump for theft.
- Will detain the vehicle after informing the Loading Babu, CISF Mobile patrolling team andSecurity head of Outsourcing mineof any irregularity or illegal action.
- If the vehicle is allowed night-stay by the management due to breakdown or any other reason, the security personnel will ensure that all the vehicles mentioned in the permit letter are present.
- On completion of loading, will sign the reverse of the slip with the name correctly.

## Security Post: Control room : Responsibility - Contractor

- Will maintain all the registers properly and will submit them in front of the higher officials if needed.
- The control room will receive all types of information and will inform the CISF Control Room/ Security Head in time.
- Will receive the information given on wireless/telephone and make an entry in the relevant register
- After receiving the situation report from all duty stations at an interval of one hour, its record will also be entered.
- If the situation report is not received, then immediately contact the security personnel posted on the nearest duty post /Mobile Patrolling team and get the situation report of that duty.
- It will be ensured that all important telephone numbers and mobile numbers of the security personnel members on duty are available.

- Security personnel while on duty, without giving charge to the reliever, shall not leave the place of duty irrespective of the circumstances.

- CCTV footage should always be monitored by a dedicated security personnel within the control room.

| IMPORTANT CONTACT NUMBERS | | | |
|---|---|---|---|
| S.N. | CONTACT NO. OF | CONTACT NO. | REMARKS |
| 1 | OUTSOURCING MINES CONTROL ROOM | | |
| 2 | CISF CONTROL ROOM | | |
| 3 | CISF MOBILE PTL PARTY | | |
| 4 | SECURITY HEAD OF OUTSOURCING MINES | | |
| 5 | LOCAL POLICE STATION | | |
| 6 | BCCL AREA SECURITY OFFICER | | |

## Filing a FIR

FIR means First Information Report, made to police, about commission of a cognizable offence. In effect, it amounts to putting law in to motion by giving information relating to the commission of a cognizable offence to an officer in charge of a police station, (which shall be reduced into writing and read over to the informant)and shall be signed by the person giving such information. It is mandatory to give a copy of the first information report (as recorded by police)to the informant free of cost.

## Procedure for Filing the FIR

- The Outsourcing contractor/complainant should go to the Police Station having jurisdiction over the area(where the offence is committed)and

report to Officer in-charge /station house officer about commission of the offence.

- Information to Mine management and CISF.
- Every piece of information relating to the commission of offence is to be given to the officer in-charge of the police station. A written complaint should be submitted.
- Outsourcing contractor/complainant should sign the complaint. Complete information including the contact details should be provided in the complaint.
- The Outsourcing contractor/complainant should receive a copy of the FIR.
- If the officer in charge of the police station refuses to record the information, the complaint should be submitted to the concerned Superintendent of Police (SP) with a copy to the local police station.
- In case no action is initiated by the SP or the local police station, options to approach the court should be exercised in consultation with the legal team.
- FIR information to be given on whatsapp.
- Weekly and Monthly compile report must be share to mine official as well as BCCL HQ also.

**<u>Guidelines for Filing the FIR</u>**

- The FIR should be a comprehensive document and all necessary details should be included in the FIR. Supporting documents including audio/video recordings, pictures, documents etc should be mentioned in the main compliant and attached as Annexures to the complaint.
- Format of FIR and Seizure list is appended below.

(25)

Format of the F.I.R /COMPLAINT

Book No. ________

FORM NO. 24.5 (1)
FIRST INFORMATION REPORT

First Information of a Cognizable Crime Reported under Section 154, Criminal PenalCode

Police Station .............................. District .......................... No ...............

Date and hour of Occurrence ..................

1.Date and hour when reported

2.Name and residence of informer and complainant.

3.Brief description of offence (with section) and of property carried off, if any. – To be filled by PS

4.Place of occurence and distance and direction from the Police Station.

5.Name & Address of the Criminal.

6.Steps taken regarding investigation explanation of delay in regarding information. — To be filled by PS

7.Date and Time of despatch from Police Station. — To be filled by PS

Signature ......................

Designation ..........................

(First information to be recorded below)

________________________________________________________________

________________________________________________________________

________________________________________________________________

________________________________________________________________

________________________________________________________________

________________________________________

Signature ......................

Designation ..........................

The above is the format and below is the law on the basis of which the cognizable crime is recorded

F.I.R. ON AUTHENTIC INFORMATION

The information given to the Police Officer for registration of a case must be authentic. It should not be gossip but should be traced to an individual who should be responsible for imparting information. It may be hearsay but the person in possession of hearsay should mention the source of information and take responsibility for it. An irresponsible rumour should not result in registration of F.I.R.

27

This letter is on behalf of Eastern Coalfields Ltd, Salanpur Area and has the sanction of the Competent Authority

23.

P-189

SEIZURE LIST

1. Date & Time of Seizure :

2. Place of Seizure :

3. from whom Seized from :

4. Name of Witnesses: :

5. List of Seized Articles
   1.
   2.
   3.
   4.

6. Signature of Witnesses

   1.

   2.

Seized/Prepared by Me

Name ________________
S/O________________
Address________________
PS________________

उप महानिरीक्षक का कार्यालय
केन्द्रीय औद्योगिक सुरक्षा बल
(गृह मंत्रालय)

Annexure E

केऔसुब इकाई बीसीसीएल
धनबाद, झारखण्ड-826005

No.IC-11099/CISF/BCCL-D/LWE/CIW/2023/ 1303

Dated : 09 -06-2023

To,
The General Manager/Security
BCCL Dhanbad

Subject :- **SPECIAL REPORT REGARDING LANDSLIDE IN BHOWRA AREA OF CISF UNIT BCCL DHANBAD:REGARDING**

It is to inform that on 09.06.2023 at about 1100 hrs it came to notice that some unknown people were suspected to be buried due to landslide of mines who had gone to the fire patch of 3 pit area of 4A patch mine of Bhowra Area with the purpose of coal theft.

Local police, CISF QRT, Coy Commander/Bhowra Area and CIW personnel were present at the time of rescue in the said incident site. The said rescue operation lasted for 01 hour and the site was cleared at 1200 hrs as confirmed by the CO, Jharia. The Unit Commander along with Area Commander visited site at 1500 hrs and met with Area GM and Circle officer, Jharia and enquired about the incident. It is learnt that now the situation at the site is peaceful and loss of life is yet to be confirmed by the District authority. Further, there is no person trapped at the alleged site at this juncture.

This is for your information please.

09/06/2023

**(SHEKHAR RAMOLA)**
**COMMANDANT/ADM**
**CISF UNIT BCCL DHANBAD**

भारत कोकिंग कोल लिमिटेड
(कोल इंडिया लिमिटेड की एक अनुषंगी कंपनी)
**Bharat Coking Coal Limited**
(A Subsidiary of Coal India Limited)
(एक मिनीरत्न कंपनी / A Miniratna Company
(भारत सरकार का उपक्रम /A GoI Undertaking)

BCCL
...OKING COAL TO THE NATION

आज़ादी का अमृत महोत्सव

**OFFICE OF THE PROJECT OFFICER**
BHOWRA(N/S)COLLIERY , EASTERN JHARIA AREA, BHOWRA

Ref. No. BCCL/EJA/PO/BH(S)/2023/713 Date: 10.06.2023

सेवा में
थाना प्रभारी
भौरा ओ0पी0
पोस्ट भौरा

विषय: प्राथमिकी दर्ज कराने के संबंध में ।

महाशय,

मैं बिनोद कुमार पांडे पिता श्री दीनानाथ पांडे उम्र - 54 वर्ष, आधार संख्या 2292-35 21-9543, पता- परियोजना पदाधिकारी का कार्यालय, भौरा(उत्तर/ दक्षिण) कोलियरी पूर्वी झरिया क्षेत्र के अंतर्गत भौरा ग्रुप में परियोजना पदाधिकारी के रूप में पदस्थापित हूँ । इस पत्र के माध्यम से आपको सूचित करना है कि दिनांक 09.06. 2023 को 11:00 बजे सूचना मिली कि भोरा दक्षिण कोलियरी के 3 फिट ओल्ड खदान के ट्रांसफार्मर के बगल में 12 नंबर बस्ती के पास फेंसिंग तोड़कर कुछ अज्ञात व्यक्ति द्वारा कोयला चुराने के उद्देश्य से घुसे थे और अभी कुछ लोग ऊपर से मिट्टी गिरने के कारण दबे होने की आशंका है। तुरंत अधोहस्ताक्षरी द्वारा उक्त स्थल का निरीक्षण किया गया। उस जगह पर एक शोवेल मशीन ले जाकर मलवा हटाकर देखा गया परंतु कुछ नहीं मिला।

दोपहर 1:00 बजे के बाद एक व्यक्ति की लाश क्षेत्रीय कार्यालय के मुख्य द्वार के सामने कुछ लोग लेकर आए और नारेबाजी करने लगे कि यह व्यक्ति खदान में मिट्टी से दबकर मर गया।और करीब 3:00 अपराहन लाश लेकर चले गए।

मीडिया के द्वारा कुछ लोगों के मिट्टी में दबे होने की आशंका जताई जा रही है लेकिन ऐसा कुछ भी नहीं पाया गया।

अतः आपसे अनुरोध है कि इसमें संलिप्त व्यक्तियों के विरुद्ध आवश्यक कार्यवाही करने की कृपा करें ताकि भविष्य में ऐसी घटना की पुनरावृत्ति ना हो ।

यह आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है ।

आपका विश्वासी
10/6/23
बिनोद कुमार पांडे
पदनाम – परियोजना पदाधिकारी
भौरा (दक्षिण) कोलियरी
आधार कार्ड नो। 2292 3521 9543
चलंत दूरभाष – 6287696997

प्रतिलिपि :

1. महाप्रबंधक , पूर्वी झरिया क्षेत्र,
2. कार्यालय संचिका

Forwarded to O/C Jorapokhar P.S. for institutaing a case under section 379/511/304/34 I.P.C. I took up it's investigation.
Vinay Kr. Yadav
10/06/23
(S.I.)
Bhowra O.P.
Dist.-Dhanbad.

Registered Jorapokhar P.S. (Bhowra O.P.) Case No. 121/2023 dated-10-06.2023. U/S-379/511/304/34 IPC. S.I. Vinay Kr. Yadav investigate this case.
10.06.2023
Insp-cum-O/C
Jorapokhar P.S.

Scanned with OKEN Scanner

# Incident site inspection Report , Bhowra South (3 Pit) on Dated 09.06.2023

The alleged site of incident at Bhowra (S) mines was inspected by undersigned at 12.30 PM and Circle Officer, Jharia, at 3 PM and it was seen that no activity was taking place and no persons were seen.

One Shovel was deployed at the site in the morning at 11 AM and nothing was found after search.

9/6/23
Area Safety Officer
E.J.Area

9/6/23
Project Officer
Bhowra (South )

09/06/23
Safety Officer
Bhowra (South)

09/06/23
Addl. General Manger
E.J. Area

9/6/23
General Manger
E.J. Area

Annexure F

झारखण्ड सरकार

## उपायुक्त का कार्यालय (खनन शाखा), धनबाद।

पत्रांकः– 1270 / एम0, धनबाद, दिनांकः– 20 / 04 / 2022

प्रेषकः– उपायुक्त,
धनबाद।

सेवा में,

अध्यक्ष–सह–प्रबंध निदेशक,
मेसर्स भारत कोकिंग कोल लि0
कोयला भवन, धनबाद।

विषयः– मेसर्स बी0सी0सी0एल0 के खनन पट्टा क्षेत्र से कोयला चोरी एवं अनाधिकृत खनन रोकने के संबंध में।

प्रसंगः– दिनांक 18.02.2022 को कोल कंपनी के पदाधिकारियों के साथ आयोजित बैठक।

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के संदर्भ में कहना है कि विभिन्न दैनिक समाचार पत्रों एवं विशेष शाखा के पत्रों से यह मामला संज्ञान में आ रहा है कि, मेसर्स बी0सी0सी0एल0 को प्राप्त कोयला खनन पट्टा क्षेत्रों में संगठित रूप से अनाधिकृत लोगों द्वारा पट्टा क्षेत्र में प्रवेश कर अवैध रूप से कोयला खनन कर चोरी किया जा रहा है। पट्टा क्षेत्र से कोयला चोरी होने पर सरकारी राजस्व के नुकसान के साथ–साथ राष्ट्रीय संपति की भी क्षति है एवं उक्त कार्य में लगे मजदुरों के जान–माल को भी खतरा है।

2. सूचनानुसार कोयला चोरी का मुख्य स्त्रोत कोल कंपनी द्वारा प्राप्त खनन पट्टा क्षेत्र है। इस प्रकार स्त्रोत पर ही कोयला चोरी पर अंकुश लगाना सबसे महत्वपूर्ण है। अवैध कोयला खनन एवं कोयला चोरी रोकने हेतु C.I.S.F एवं आपके कंपनी के विभिन्न पदाधिकारियों (Area Security) का कार्यबल भारी संख्या में कोल कंपनी को प्राप्त है, जिनका मूख्य कार्य खनन पट्टा क्षेत्र पर अवैध गतिविधियों पर रोक लगाना है। लगातार विभिन्न माध्यम से प्राप्त पट्टा क्षेत्रों से कोयला चोरी की शिकायतों से यह प्रतित होता है कि, BCCL के स्तर से कोयला चोरी के रोकथाम हेतु की जा रही कार्रवाई की अविलंब समीक्षा आवश्यक है। अनुरोध है कि इसकी समीक्षा कर सभी पदाधिकारियों को कोयला चोरी रोकथाम को सर्वोच्च प्राथमिकता देते हुए अपेक्षित कार्रवाई सुनिश्चित करने का कष्ट करेंगे।

3. खनन क्षेत्र एक प्रतिबंधित क्षेत्र होता है, जहाँ पर अनाधिकृत लोगों का प्रवेश वर्जित रहता है। खान अधिनियम, 1952 के धारा 18 के अन्तर्गत स्वामियों, अभिकर्ताओं और प्रबन्धकों के कर्तव्य और उत्तरदायित्व का उल्लेख है। उक्त धारा के कंडिका 4 के अनुसार "हर खान के स्वामी, अभिकर्ता और प्रबन्धक में से प्रत्येक इस बात के लिए उत्तरदायी होगा कि खान के संबंध में चलाई जा रही सब संक्रियाएं इस अधिनियम और उसके अधीन बनाए गए विनियमों, नियमों, उपविधियों और आदेशों के उपबन्धों के अनुसार चलाई जाए"।

4. खनन पट्टा क्षेत्र पर अनाधिकृत लोगों के प्रवेश पर निषेध लगाने, कोयला चोरी रोकने हेतु तथा खान अधिनियम, 1952 का पूर्णतः अनुपालन करने हेतु संपूर्ण निदेश दिनांक 18.02.2022 को आपके

उपस्थिति में कोल कंपनी के सभी संबंधित पदाधिकारियों के साथ बैठक कर दिया जा चूका है, परन्तु अभी तक इस संबंध में कृत कार्रवाई की कोई सूचना प्राप्त नही है, जो अत्यंत चिंताजनक है।

5. उक्त बैठक में यह बात प्रकाश में आया था की कोल इंडिया के सर्तकता विभाग Chief Vigilance Officer, CIL के पत्रांक CIL/VIGIL/16/14/0002/2018/1710-1729 दिनांक 29.03.2018 एवं G.M. (I.E.D), MS BCCL द्वारा surveillance हेतु जारी दिशा–निर्देश/SOP का अनुपालन कोल कंपनी के पदाधिकारियों द्वारा नहीं किया जा रहा है। उक्त बैठक में उपस्थित निदेशक, तकनिकी, संचालन, मेसर्स बी0सी0सी0एल0 द्वारा बताया गया कि वर्तमान में प्रर्याप्त मात्रा में CCTV अधिष्ठापित नहीं है तथा प्रवेश हेतु मुख्य मार्ग के अतिरिक्त मार्ग भी है, उक्त मामलों को कंपनी द्वारा संज्ञान में लेकर सुधार किया जा रहा है। C.I.S.F के पदाधिकारियों द्वारा भी कोयला चोरी पर अंकुश लगाने हेतु संसाधनों की कमी के संबंध में बताया गया था, जिसका समाधान BCCL द्वारा करने की बात की गई थी। अधोहस्ताक्षरी द्वारा उपरोक्त सभी अनियमितता का निराकरण सुनिश्चित कराने हेतु सभी संबंधित पदाधिकारियों को निदेशित किया गया था, किन्तु इस संबंध में किसी प्रकार की कार्रवाई की सूचना प्राप्त नहीं है।

6. उक्त बैठक में उठाये गए मामलों में एक महत्वपूर्ण मामला कंपनी द्वारा खनन पट्टा क्षेत्र से Railway Siding तक कोयला प्रेषण किये जाने वाले वाहनों का वजन First Loading point पर नहीं कराया जा रहा है, जिससे परिवहन के दौरान कोयला Pilferage होने की प्रबल संभावना है। इस प्रकार First Loading point पर कोयले खनिज का वजन करने के पश्चात ही कोयला प्रेषण करने हेतु निदेश सभी संबंधित पदाधिकारियों को भी दिया गया था। उक्त के संबंध में वरीय पुलिस अधीक्षक, धनबाद के पत्रांक 8999, दिनांक 26.12.2021 द्वारा आपसे अनुरोध किया गया है तथा जिला खनन पदाधिकारी, धनबाद के पत्रांक 407/एम0, दिनांक 15.02.2022 द्वारा सभी संबंधित पदाधिकारियों को निरंतर निदेशित किया गया था, उक्त का अनुपालन अप्राप्त है। विभिन्न स्त्रोतों के माध्यम से मेसर्स बी0सी0सी0एल0 द्वारा कोयला खनन/परिवहन हेतु कार्यरत विभिन्न Outsourcing कंपनियों द्वारा संभावित मिलीभगत से बी0सी0सी0एल0 की प्रक्रियागत कमियों को exploit कर कोयला चोरी करवाने की शिकायतें भी प्राप्त हो रही है। इसकी जाँच, नियमित मानीटरिंग व BCCL या CISF के कतिपय पदाधिकारी की संलिप्तता के बिन्दु पर भी सख्त व प्रभावी कार्रवाई अपेक्षित है। वर्तमान में Outsourcing कंपनियों के कार्यो की Monitoring एवं समीक्षा व विशेष रूप से मेसर्स बी0सी0सी0एल0/C.I.S.F Field staffs पर निगरानी एवं दोषि पाये जाने पर कार्रवाई अप्रर्याप्त व असंतोजनक प्रतित होती है।

खनन पट्टा क्षेत्र से कोयला चोरी रोकने की उत्तरदायित्व मूलतः कोल कंपनी की है। वर्त्तमान में उक्त कार्य में लगे हुए Enforcement Agency यथा C.I.S.F. एवं BCCL Area Security के पदाधिकारियों द्वारा कार्रवाई को और सघन व प्रभावी किये जाने की आवश्यता है। BCCL को जिला प्रशासन कार्रवाई में पूर्ण सहयोग हेतु कृत संकल्पित है। साथ ही यह भी सुझाव है कि कोयला चोरी के रोकथाम हेतु लगे हुए प्रर्वत्तन पदाधिकारियों के Performance को evaluate करने हेतु उनके द्वारा कोयला चोरी के विरूद्ध की गई कार्रवाई को भी एक Parameter के रूप में रखा जाय, ताकि उनके द्वारा कोयला चोरी रोकने एवं सरकारी संपत्ति के नुकसान की रोकथाम हेतु कार्य सुनिश्चित किया जा सकें।

विश्वासभाजन

19/4/22

उपायुक्त, धनबाद।

झारखण्ड सरकार

# उपायुक्त का कार्यालय (खनन शाखा), धनबाद।

पत्रांकः—3132/एम0, धनबाद, दिनांकः—03/12/2022

प्रेषकः— संदीप सिंह, भा0प्र0से0
उपायुक्त, धनबाद।

सेवा में,

अध्यक्ष—सह—प्रबंध निदेशक,
मेसर्स भारत कोकिंग कोल लि0
कोयला भवन, धनबाद।

निदेशक, तकनीकी (OP)
मेसर्स भारत कोकिंग कोल लि0
कोयला भवन, धनबाद।

विषयः— मेसर्स बी0सी0सी0एल0 के बंद खदानों से कोयला चोरी एवं अनाधिकृत खनन रोकने के संबंध में।

प्रसंगः— कार्यवाही आदेश ज्ञापांक 2633/एम0, दिनांक 31.12.2021, ज्ञापांक 550/एम0, दिनांक 18.02.2022, 1269/एम0, दिनांक 20.04.2022, ज्ञापांक 1678/एम0, दिनांक 03.06.2022, 2585/एम0, दिनांक 20.09.2022, कार्यालय पत्रांक 1270, दिनांक 20.04.2022, 1418, दिनांक 09.05.2022, पत्रांक 1363/गो0, दिनांक 23.11.2022 एवं वरीय पुलिस अधीक्षक, धनबाद का पत्रांक 2671/गो0, दिनांक 25.04.2022 तथा महाप्रब्रधक, सुरक्षा का पत्रांक 3758, दिनांक 31.05.2022।

महाशय,

उपर्युक्त विषयक प्रासंगिक कार्यवाही आदेश एवं पत्रों को कृपया स्मरण में लाया जाय। उक्त पत्रों के माध्यम से मेसर्स बी0सी0सी0एल0 को प्राप्त खनन पट्टा क्षेत्रों से कोयले की चोरी एवं अनाधिकृत लोगों के प्रवेश पर अंकूश लगाने हेतु आपसे अनुरोध किया गया था। वर्तमान में घटित कोयला चोरी की घटनाओं से ऐसा प्रतीत होता है कि खनन पट्टा क्षेत्रों विशेषकर बंद खदानों में सुरक्षा व्यवस्था को कंपनी के स्तर से और प्रभावी बनाने की अवश्यकता है। विभिन्न बैठकों में यह मामला प्रकाश में आया है कि बी0सी0सी0एल0 को प्राप्त विभिन्न खनन पट्टा क्षेत्रान्तर्गत कतिपय खान है, जिनका संचालान किसी कारणवश कंपनी द्वारा नहीं किया जा रहा है, उनमें से कुछ खान Temporarily Closed एवं कुछ Abandoned है। उक्त बंद खदानों का Closure निर्धारित मानक के अनुरूप नहीं रहने तथा अनाधिकृत गतिविधियों पर अंकुश लगाने हेतु प्रयाप्त मात्रा में सुरक्षा व्यवस्था नहीं रहने के कारण कोयला चोरी की घटनाओं की सूचना प्राप्त होते रहती है।

2. प्राप्त सूचनानुसार कोयला चोरी के मुख्य स्थान कंपनी के Non-Operative खान रहते है, क्योंकि उक्त क्षेत्र में कोयला खनिज Exposed रहता है, जिसे असानी से चोरी किया जा सकता है। कोयला चोरी की घटनाओं से न सिर्फ सरकारी राजस्व/संपत्ति की क्षति होती है, परन्तु उक्त कार्य पर लगे लोगों/मजदूरो के जान—माल को भी खतरा रहता है। कतिपय ऐसे मामले अखबार एवं मिडिया द्वारा प्रकाश में आते है कि जहाँ बंद खदानों से कोयला चोरी के क्रम में मजदूर घायल एवं

कतिपय मामलें में मृत्यु भी हो जाती है। विदित हो कि दिनांक 09.04.2022 को आपकी उपस्थिति में Functioning of Coal Mines as per Mine plan and Mine Closure Status of various mines of Coal India Limited situated in Dhanbad District की बैठक आयोजित किया गया था, जिसमें बीसी०सी०एल० की सभी परियोजनाओं में अनुमोदित खनन योजना के अनुसार खनन कार्य किया जा रहा है अथवा नहीं एवं बंद खदानों का Mine Closure निर्धारित मानकों के अनुसार किया गया है अथवा नहीं की समीक्षा करने हेतु आपसे अनुरोध किया गया था। उक्त बैठक का अनुपालन की सूचना इस कार्यालय को अप्राप्त है।

3. अवैध कोयला खनन एवं कोयला चोरी रोकने हेतु कोल इंडिया के सर्तकता विभाग Chief Vigilance Officer, CIL के पत्रांक CIL/VIGIL/16/14/0002/2018/1710-1729 दिनांक 29.03.2018 द्वारा surveillance हेतु दिशा–निर्देश/SOP जारी है। उक्त जारी दिशा–निर्देश के अनुसार सभी खदानों का Geo Fencing, Strategic Location पर CCTV एवं Boom Barrier का अधिष्ठापन किया जाना है। क्योंकि कंपनी के Non-Operative खदान कोयला चोरी हेतु सबसे Vulnerable स्थल है, फलस्वरूप इन क्षेत्रों पर उक्त जारी SOP के अनुसार Geo Fencing करना एवं CCTV, Boom Barrier का अधिष्ठापन करना एवं सुरक्षाकर्मी/CISF की प्रतिनियुक्ति अतिमहत्पूर्ण है।

अतः अनुरोध है कि उपरोक्त के आलोक में कंपनी के बंद खदानों में अनाधिकृत लोगों के प्रवेश एवं कोयला चोरी की घटनाओं पर अंकुश लगाने हेतु आवश्यक दिशा–निर्देश सभी संबंधित को जारी करते हुए यह भी समीक्षा कर ली जाय कि उक्त क्षेत्रों में कोल इंडिया लिमिटेड द्वारा Surveillance हेतु जारी दिशा–निर्देश का अनुपालन कंपनी के सभी संबंधित पदाधिकारियों द्वारा किया जा रहा है।

विश्वासभाजन

30/11/22

उपायुक्त, धनबाद।

ज्ञापांक 3132 /एम०, दिनांक 03/12/2022

प्रतिलिपिः– मुख्य सर्तक्ता पदाधिकारी, मेसर्स बी०सी०सी०एल० को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

30/11/22

उपायुक्त, धनबाद।